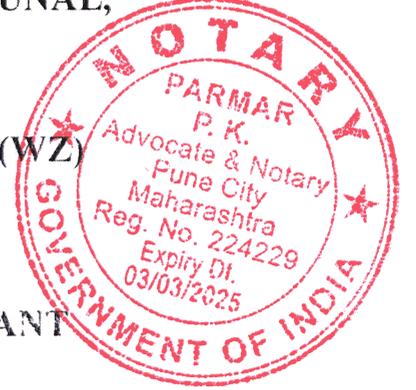


IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, AT PUNE

ORIGINAL APPLICATION NO. 71 OF 2024 (WZ)



MR. AMIT DEEP SINGH ... APPLICANT

VERSUS

STATE OF MAHARASHTRA

AND OTHERS ... RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 4 IN RESPONSE TO
THE ORIGINAL APPLICATION

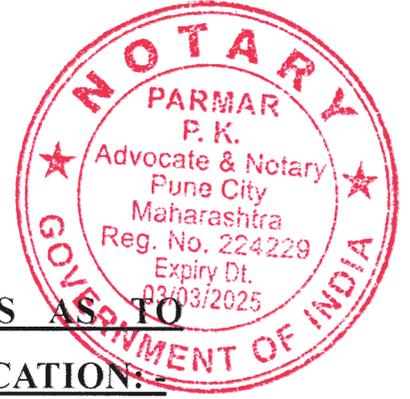
I, Mr. Sarvesh Vilas Javdekar, Age: 42 years, Occupation: Business, having Address for Correspondence at: Office No. 301-306, Siddhartha Towers, Sangam Press Road, Kothrud, Pune, Maharashtra - 411038, being the Partner in M/s. Vilas Javdekar Eco Homes, Respondent No. 4 named herein, state on solemn affirmation as herein below: -

Javdekar

1. I state that being a Partner in the Partnership Firm, M/s. Vilas Javdekar Eco Homes, Respondent No. 4 herein, I have information about and personal knowledge regarding the facts relevant to the present Original Application, and being authorized by the Partners of the said Partnership Firm, I am executing and furnishing the present Affidavit in Reply before this Hon'ble Tribunal. I state that the Resolution and Letter of Authorization issued by the Partnership Firm, M/s. Vilas Javdekar Eco Homes, appointing myself as the Authorized Signatory and Representative of the Firm for the purposes of the present proceeding has been produced on record of the Hon'ble Tribunal.
2. At the outset, I state that contents of the Original Application filed by the Applicant are false, incorrect, and misconceived. I state that the Applicant has failed and neglected to plead and sufficiently prove any cause of action against Respondent No. 4 in the Original Application. As such, I state that on these grounds, the Original Application is liable to be dismissed and disposed of *in limine*.



Javdekar

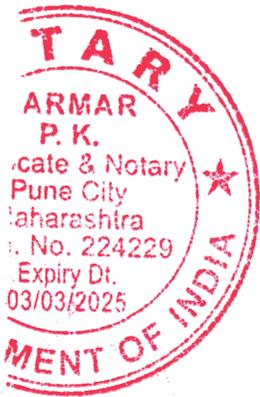


**PRELIMINARY REPLY / SUBMISSIONS AS TO
MAINTAINABILITY OF ORIGINAL APPLICATION:-**

**3. ORIGINAL APPLICATION BARRED BY LAW OF
LIMITATION:**

3.1 At the further outset, I state that the Original Application filed by the Applicant is barred by the law of limitation.

3.2 I state that on perusal of the entire Original Application, it appears that the Applicant has alleged in the Original Application, more particularly in Paragraph No. 5 of Page No. 12 of the Original Application, in Paragraph No. J in the Grounds of Page No. 24, as well as in the Limitation Clause on Page No. 27 thereof, that the alleged cause of action for the present Original Application first arose / accrued in February - March 2023. I state that, therefore, from the averments in the Original Application itself, it appears that the Applicant has, for the reasons best known to him but not disclosed in the Original Application, not filed the present Original Application within the statutory period prescribed as warranted under Section 14(3) of the National Green Tribunal Act, 2010. Moreover, no Application seeking condonation of Delay has been filed by the Applicant along with the Original Application. Therefore, from averments in the Original Application,



P. K. Parmar

same appears to be barred by Limitation, and as such, on this preliminary ground, the Original Application is required to be dismissed at first instance itself.

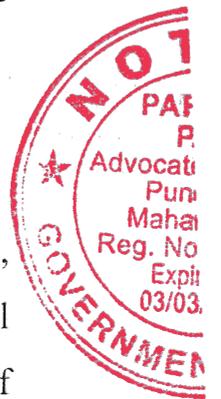
3.3 Without prejudice to above contentions, it is pertinent to note that the Applicant has failed to plead and to sufficiently prove any material facts and specific particulars which substantiate the allegation of the Applicant of a 'continuing cause of action' starting from February 2023 or March 2023 till filing of the Original Application.

3.4 I seek leave of this Hon'ble Tribunal to prefer an independent Interlocutory Application with respect to non-maintainability of the Original Application on the grounds of bar of law of limitation.

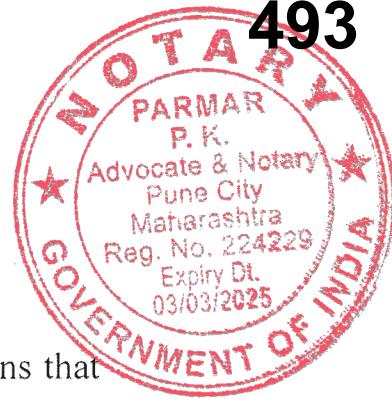
4. **NON-DISCLOSURE OF CAUSE OF ACTION:**

4.1 I further state that on perusal of the Original Application, it is evident that the Applicant has failed to plead material facts and specific particulars to constitute any cause of action to file the Original Application under provisions of the National Green Tribunal Act, 2010, and the rules and regulations thereunder.

4.2 I state that in the Original Application, the Applicant has failed to plead, let alone prove, any material facts

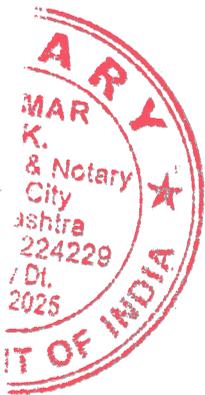


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necessary to substantiate the Applicant's allegations that Respondent No. 4 has caused any instance of or is committing continuing violation of the Environmental Clearance and/or the Consent to Establish legally and properly obtained by Respondent No. 4 or violation of Noise Pollution (Regulation and Control) Rules, 2000.

- 4.3 It is further submitted that the data and documents which are relied upon by the Applicant, particularly the data gathered related to measurement of noise levels, are unscientific, inaccurate, and misconceived. I state that such data / documents cannot be deemed to constitute a part of the cause of action.
- 4.4 As such, it is apparent that the Applicant has failed and neglected to plead that any case where a substantial question of environment is involved has arisen within a period of 6 (six) months preceding the date of filing of the Original Application, for the Applicant to approach this Hon'ble Tribunal.
- 4.5 Therefore, I state that the present Original Application has been filed without disclosing any cause of action as prescribed under Section 14 of the National Green Tribunal Act, 2010, and on this ground also, the Original Application is not maintainable and deserves to be dismissed at the threshold itself.

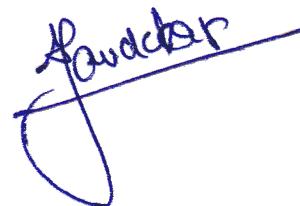


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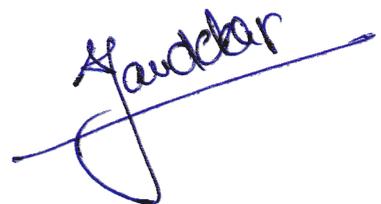
4.6 I seek leave of this Hon'ble Tribunal to prefer an independent Interlocutory Application with respect to non-maintainability of the Original Application on the grounds of non-disclosure of cause of action.

REPLY / SUBMISSIONS ON THE MERTIS OF THE ORIGINAL APPLICATION: -

5. I state that the pleadings, averments, allegations, and affirmations made by the Applicant in the Original Application are false, incorrect, uncorroborated and misconceived, and therefore, I for Respondent No. 4 expressly and specifically deny all the contents of the Original Application, except such contents which are expressly and specifically admitted by Respondent No. 4 herein below.
6. I state that no contention or allegation of Applicant made in the Original Application may be deemed to have been admitted, unless it is expressly and specifically admitted in the present Affidavit.
7. The following is the Paragraph - wise Reply / Submissions of Respondent No. 4 to the contents of the Original Application, which may kindly be read without prejudice to one another: -



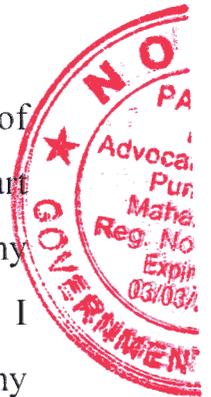
- 7.1 With respect to the contents of Paragraph Nos. I and II, I state that the same are a part of the record and as such, I for Respondent No. 4 refrain from offering any comment or reply upon the same.
- 7.2 With respect to the contents of Paragraph No. III, I state that the same are partially correct, however, partially false and incorrect, and hence, I deny the same. I state that it is true and correct to state that Environmental Clearance dated 23/02/2023 and Consent to Establish dated 28/12/2022 were issued in favour of Respondent No. 4 and Respondent No. 4 admits the said Environmental Clearance and Consent to Establish annexed to the Original Application as Annexure A-1 and Annexure A-2. I state that, however, it is false and incorrect that persistent air pollution is being caused by Respondent No. 4 (Project Proponent) due to construction of the Impugned Project or that the same is in violation of the Noise Pollution (Control and Regulation) Rules, 2000, or of the said Environmental Clearance dated 23/02/2023 or of the said Consent to Establish dated 28/12/2022, and I for Respondent No. 4 expressly and specifically deny the said allegations. I for Respondent No. 4 also specifically



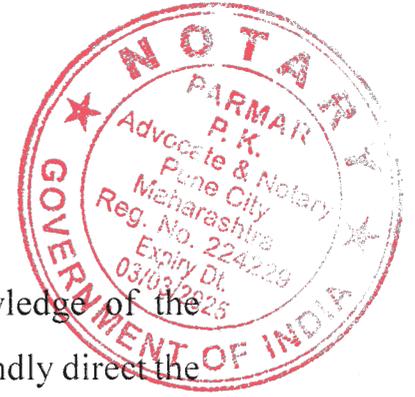
deny the allegations that the Original Application has raised any substantial question regarding persistent noise or dust pollution due to construction of residential / commercial project at Survey No. 13, Hissa Nos. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot 1-C, Village: Balewadi, Taluka: Haveli, District: Pune, and that the Original Application is filed under Section 14 read with Section 20 of National Green Tribunal Act, 2010. I state that the Original Application is not maintainable under provisions of the National Green Tribunal Act, 2010, and the Original Application deserves to be dismissed and disposed of.

- 7.3 With respect to the contents of Paragraph Nos. 1 and 2 of the Original Application, I state that the same form a part of the record, and therefore, the same do not warrant any comment on the part of Respondent No. 4. However, I seek leave of the Hon'ble Tribunal to bring on record any necessary pleadings or documents in respect of the same, in case the same is deemed necessary in context of proceedings.

- 7.4 With respect to the contents of Paragraph No. 3 of the Original Application, I state that the same are within the



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source of information and personal knowledge of the Applicant, and the Hon'ble Tribunal may kindly direct the Applicant to strictly prove the same with cogent evidence.

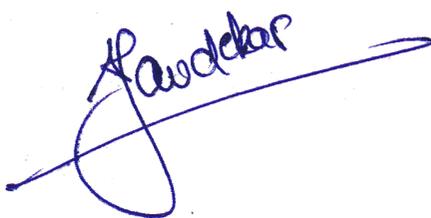
- 7.5 With respect to the contents of Paragraph No. 4 of the Original Application, I state that the same are false, incorrect, uncorroborated, and I for Respondent No. 4 expressly deny the same in entirety. I vehemently deny that Respondent No. 4 has undertaken construction of the Impugned Project without implementation of adequate measures for control of noise and dust emissions. I also deny that the alleged non-implementation of adequate measures for control of noise and dust emissions by Respondent No. 4 is causing adverse impacts on physical health and mental wellness of approximately 150 families residing in residential societies situated in close proximity to the impugned project, including Applicant and his family. I state that Respondent No. 4 has taken several measures which effectively mitigate dust emissions and noise pollution from the construction site of the said Project, which are more particularly described below in the present submissions / Affidavit in Reply. It is further pertinent to note that the Applicant has failed to plead any material facts or specific particulars pertaining to any



P. K. Parmar

adverse impacts caused to the physical health or mental wellness of the Applicant or the 150 families residing in residential societies situated in close proximity to the Impugned Project, as alleged by the Applicant in the Original Application.

7.6 With respect to the contents of Paragraph No. 5 of the Original Application, I state that the same are partially true, but partially false and incorrect. I state that it is true that the construction of the said Project of Respondent No. 4 commenced from March 2023 and is likely to continue till December 2027. However, it is false, incorrect, and misconceived that noise and dust emissions as alleged by the Applicant have been occurring since March 2023. I reiterate that the Applicant has failed to disclose any Cause of Action for filing the said Original Application and in fact, the alleged cause of action for which the said Original Application is filed is beyond the prescribed period of limitation as per provisions of the National Green Tribunal Act, 2010. Therefore, I reiterate that present Original Application is barred by Limitation, and is required to be dismissed and disposed of.





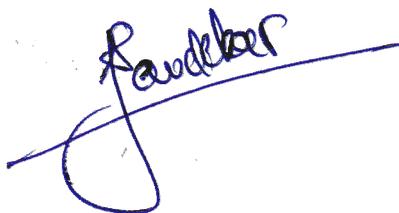
7.7 With respect to the contents of Paragraph No. 6 of the Original Application, I state that the same are vague, and whatever contended or alleged is false, incorrect, and uncorroborated, and therefore, I for Respondent No. 4 vehemently deny the same in entirety, except for any express admission. I state that it is true that the construction site of the Project of Respondent No. 4 is in proximity to the residential society of the Applicant. However, it is utterly false and incorrect on part of the Applicant to suggest or allege that the Applicant's family or any other family face any risk whatsoever of adverse health impacts arising out of alleged noise or dust pollution caused due to the construction activity undertaken by Respondent No. 4. It is pertinent to note that the Applicant has failed to plead even a single instance of any adverse impact caused to the physical health or mental wellness of the Applicant or his family or any other person whatsoever. I state that the Hon'ble Tribunal ought to direct the Applicant to strictly prove these allegations with cogent evidence.



7.8 With respect to the contents of Paragraph Nos. 7 of the Original Application, I state that the same are vague, and whatever contended or alleged is false, incorrect, and

uncorroborated, and therefore, I for Respondent No. 4 vehemently deny the same in entirety. I state that although it is true that the effects of noise pollution are documented and are established scientific knowledge, the Applicant has failed to plead any fact or instance in the Original Application as to the applicability or any relevance of the same to the situation or case of the Applicant. I state that the Hon'ble Tribunal ought to direct the Applicant to strictly prove these allegations with cogent evidence.

7.9 With respect to the contents of Paragraph Nos. 8, 9, 10, 11, and 12 of the Original Application, I state that Applicant has absolutely failed and neglected to plead, let alone firmly establish the applicability and relevance of the judicial precedents of the Hon'ble Supreme Court of India and/or of the report(s) of Indian Medical Association. I state that with utmost respect to the judicial precedents laid down by the Hon'ble Supreme Court of India and the reports of the Indian Medical Association, I wish to bring to the attention of this Hon'ble Tribunal that the Applicant has failed to establish how the said judicial precedents or said reports have any relevance to allegations made in the present case by the Applicant. I







state that the Hon'ble Tribunal ought to direct Applicant to strictly prove the allegations with cogent evidence.

7.10 With respect to the contents of Paragraph No. 13 of the Original Application, I state that the same are false, incorrect, and baseless, and therefore, I for Respondent No. 4 deny the same *in toto*. I state that Respondent No. 4 has not caused any violation of the Noise Rules, 2000, or the Environmental Clearance dated 23/02/2023 or the Consent to Establish dated 28/12/2022. I for Respondent No. 4 also vehemently deny that construction activity of the said Project undertaken by Respondent No. 4 causes persistent noise or dust emissions or that such alleged noise or dust emissions pose a significant adverse health risk to Applicant's families or any other person. I state that the Hon'ble Tribunal ought to direct Applicant to strictly prove the allegations with cogent evidence.



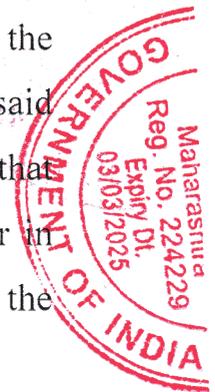
7.11 With respect to the contents of Paragraph Nos. 14, 15, 16, 17, and 18 of the Original Application, I state that the same are false, incorrect, misconceived, and baseless, and therefore, I for Respondent No. 4 deny the same *in toto*. I for Respondent No. 4 deny that persistent air pollution is being caused by Respondent No. 4 in the form of

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excessive noise emissions generated during construction activity for the said Project undertaken by it. I further state that the alleged data recorded / gathered by the Applicant in the Mobile Application "Noise Tracker" developed by CSIR - NEERI is false, incorrect, baseless, and unscientific, and therefore, I for Respondent No. 4 deny the same, and I state that the data recorded / gathered by the Applicant cannot and ought not be relied upon by the Hon'ble Tribunal in deciding the Original Application for the following reasons, -

- (i) I state that although the CSIR - NEERI is one of the prestigious scientific institutions in the country, it is seen after closely observing the said Mobile phone Application "Noise Tracker" that the said Institution has included a disclaimer in the said Mobile Application regarding the accuracy of the data collected in it.
- (ii) I state that on perusal of the section "**About us**" of the said Mobile Application, the following is the disclaimer mentioned therein: -

""Noise Tracker Pro" is a unique sound meter application for mobile phones developed by





the noise experts from CSIR - National Environmental Engineering Research

Institute (NEERI), Nagpur, India, to give a more specific product or application through continuous research and development efforts. "Noise Tracker Pro" is a handy, essential gadget, highly reliable App, pre-calibrated measurements, and supports frequency weightings. The "Noise Tracker Pro" App is a real-time noise monitoring application (noise meter, dB meter) dedicated to evaluating noise levels in the surrounding environment as professional sound meter performs. This App will use the phone microphone to measure environmental noise levels dB (decibels) and display noise levels on the mobile screen. This smartphone application is a handy tool for the students, professionals, and the general public, to know the extent of noise levels in their surrounding environment.

The accuracy level may change with the change in the make and model of the smartphone. Hence it is always recommended to calibrate the application

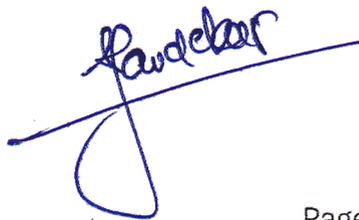


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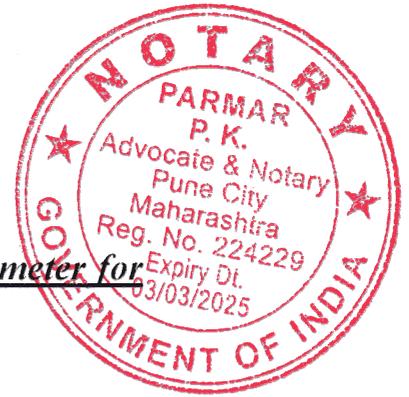
with an already calibrated SPL meter to improve the accuracy of measurement by adjusting the microphone sensitivity.”

- (iii) Further, I state that in the “About us” section of the said Mobile Application, it is also mentioned that one of the “Features” thereof is that “Performance (of the said Mobile Application) best fits with calibrated SPL meter”.
- (iv) I further wish to bring on the record of the Hon’ble Tribunal that the “About us” section of the said Mobile Application has put another disclaimer note at the end of this section, which states as follows: -

“This tool is not a professional device to measure decibels. Microphones in most smartphone devices are aligned to the human voice. The smartphone microphone device limits the maximum values due to which Very loud sounds (over ~90 dB) may not be recognized by most of the devices. So please use it as just auxiliary tool. If you need more accurate dB values, we







recommend an actual sound level meter for noise measurements.”

(v) Furthermore, I wish to bring to the kind attention of the Hon’ble Tribunal that the said “About us” section also prescribes certain conditions which are expected to be followed by the user for getting ‘best’ measurements from the said Mobile Application, which are as follows: -

- The smart microphone should not be kept hidden during measurement.
- The smartphone should not be in the pocket but should be held on hand while noise measurements.
- Don’t make a noise on the back of the smartphone while monitoring noise.
- Keep a safe distance from the source during noise monitoring; otherwise, it may harm you.



(vi) I state that for, ease of reference, the Screen Images of the Information, Disclaimers, Conditions, etc. mentioned in “About us” section

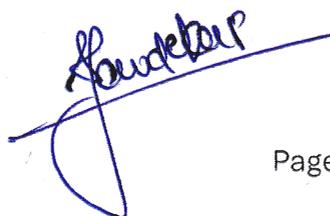
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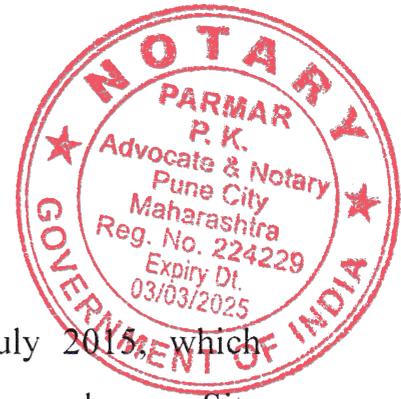
of the said Mobile Application “Noise Tracker” have been attached to the present Affidavit in Reply as “**Annexure - R1**”.

- (vii) I further state that on using the said Mobile Application, it can be noted that if professional devices like an SPL Meter is not used for proper and valid calibration of the said Application, the said Application can also be manually calibrated, and as such, there is always a possibility that the data recorded in the said Mobile Application is manipulated and does not represent the true and correct picture about levels of sound / noise. I state that the Applicant has failed to produce on record any proof, documentary or otherwise, to show that the said Application was properly calibrated by using a professional device. I state that the Screen Images showing the manual calibration process and of the said Mobile Application “Noise Tracker” have been attached to the present Affidavit in Reply as “**Annexure - R2**”.

- (viii) Furthermore, I state that it is even more important to consider the “*Protocol for Ambient Level Noise Monitoring*” issued by the Central





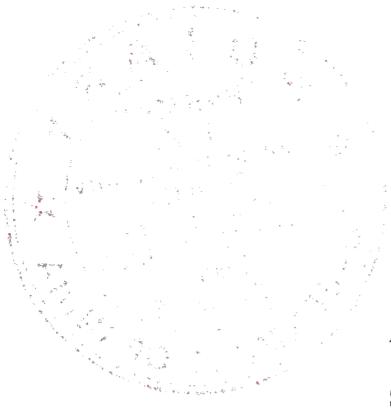


Pollution Control Board in July 2015, which prescribes several conditions such as Site Selection Criteria, criteria for Selection of Noise Level Meter, method of Calibration, norms for the Monitoring Time, Monitoring Parameters, and Monitoring Protocol etc. I state that the Original Application is also completely silent about the said Protocol of the CPCB. I state that for, ease of reference, the ***“Protocol for Ambient Level Noise Monitoring”*** issued by the Central Pollution Control Board in July 2015 has been attached to the present Affidavit in Reply as **“Annexure - R3”**.



- (ix) I further state and it is pertinent to note that the Applicant has recorded the noise levels through the **“Noise Tracker”** mobile application for miniscule and negligible durations, ranging between 1 Second to 60 Seconds. I state that the said Protocol prescribed by the CPCB mandates measuring noise level and calculating the weighted average, by employing the given method of Calibration, norms for the Monitoring Time, Monitoring Parameters, and Monitoring Protocol. I state that data produced by the

P. K. Parmar

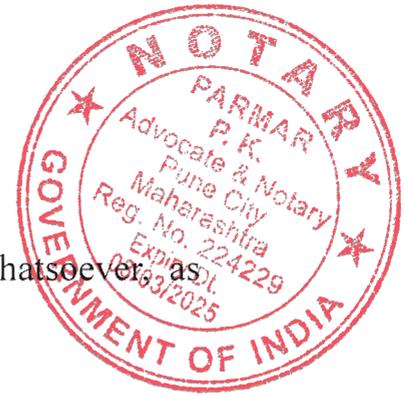


Applicant fails to meet the standards set under the said Protocol of CPCB, and as such, cannot be deemed to be genuine or accurate.

- (x) I state that the Applicant has failed to plead, let alone prove with cogent evidence, if he has or has not complied with the said Protocol issued by the CPCB, and whether or not he has calibrated the said Mobile Application as per the defined standards and protocols before collecting data through the same.
- (xi) Considering the abovementioned submissions, contents / disclaimer / conditions mentioned in the said Mobile Application "Noise Tracker", as well as the CPCB Protocol and the conditions therein, I reiterate and emphasise the submission that the data produced by the Applicant is inaccurate, unscientific, and hence, the Hon'ble Tribunal ought not place any reliance on the same.

I for Respondent No. 4 vehemently deny that Respondent No. 4 has committed any violation of mandated ambient air quality standards permissible for residential areas or has committed any violation of the Noise Rules, 2000, in





January 2024 or at any point of time whatsoever as alleged by the Applicant.

7.12 With respect to the contents of Paragraph Nos. 19, 20, 21, and 22 of the Original Application, I state that the same are false, incorrect, and misconceived, and therefore, I for Respondent No. 4 deny the same *in toto*. I reiterate that the Project Proponent i.e., the Respondent No. 4 has taken all adequate measures to reduce noise and/or dust pollution, and as such the allegations made by Applicant in Paragraph Nos. 19, 20, 21, and 22 are utterly irrelevant, and ought not be relied upon by this Hon'ble Tribunal.

7.13 With respect to the contents of Paragraph Nos. 23, 24, 25, 26, 27, and 28 of the Original Application, I state that the same are false, incorrect, and baseless and unsubstantiated, and therefore, I for Respondent No. 4 deny the same *in toto*, except for any parts thereof specifically admitted by Respondent No. 4.

(a) I state that it is true that the Environmental Clearance dated 23/02/2023 was granted to Respondent No. 4 by the Maharashtra State Environmental Impact Assessment Authority ("SEIAA"), and that the Environmental Clearance



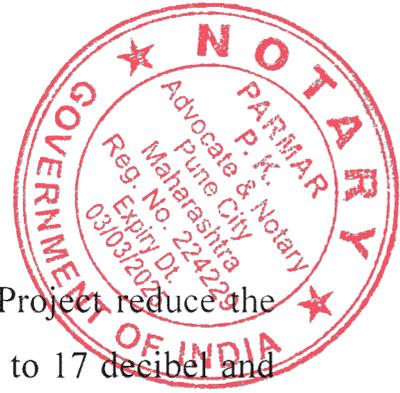
P. K. Parmar



has imposed various conditions and safeguards upon Respondent No. 4 for executing construction of the said Project.

- (b) I state that Respondent No. 4 is sufficiently complying with all the conditions and safeguards imposed by means of the said Environmental Clearance, including the Condition XVII thereof.
- (c) I state that Respondent No. 4 has implemented various measures, such as Flexible Noise Barriers, Anti-smog guns, water sprinklers etc. at the installed at various other locations at the construction site of the said Project, to effectively reduce the noise levels as well as the dust emissions, thereby taking all sincere and reasonable efforts in compliance of Condition XVII of the Environmental Clearance. I state that the Photographs of the said equipment installed / being used at the construction site of the said Project, as well as the Purchase Orders, Invoices, and Payment advice under which the said equipment were purchased and/or being purchased are being to the present Affidavit in Reply as **“Annexure - R4”**.
- (d) I state that the equipment i.e., the Flexible Noise Barriers installed and used by Respondent No. 4 at





the construction site of the said Project reduce the noise levels by approximately 15 to 17 decibel and the Anti-smog guns and the water sprinklers help in reducing the dissipation of the dust particles from the construction site of the said Project.

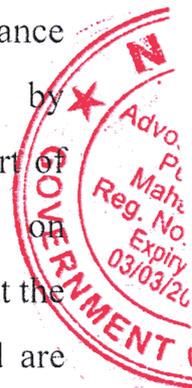
- (e) I state that Respondent No. 4 has not exceeded the ambient noise levels in the residential area, and has not failed to implement measures for controlling noise emissions.
- (f) I reiterate that Respondent No. 4 has not violated any provision of the Noise Pollution (Control and Regulation) Rules, 2000, nor has violated any condition of the said Environmental Clearance dated 23/02/2023.
- (g) Therefore, I state that the Applicant ought to be directed to strictly prove all contentions / allegations mentioned in Paragraph Nos. 23, 24, 25, 26, 27, and 28 of the Original Application.



7.14 With respect to the contents of Paragraph Nos. 29, 30, 31, 32, 33, 34, 35, and 36 of the Original Application, I state that the same are misconceived, baseless, and irrelevant, and therefore, I for Respondent No. 4 deny the same *in*

toto, except for any parts thereof specifically admitted herein below by Respondent No. 4.

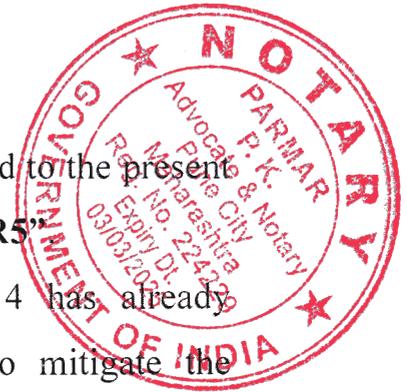
- (a) I reiterate that the reliance placed by the Applicant on a Six-monthly Environmental Clearance Compliance Report dated 01/07/2023 submitted by Respondent No. 4 to the Ministry of Environment and Forest and Climate Change is misconceived.
- (b) I state that the Applicant has erroneously relied upon the said Compliance Report dated 01/07/2023, wherein the Analysis Report of the Noise Monitoring Results was issued on 30/05/2023, whereas, it is pertinent to note a subsequent Six-monthly Environmental Clearance Compliance Report dated 01/01/2024 has been filed by Respondent No. 4, wherein the Analysis Report of the Noise Monitoring Results was issued on 30/11/2023 has recorded that the Noise Levels at the construction site of the said Project were and are below / within the noise level standards for residential area. I state that the **Six-monthly Environmental Clearance Compliance Report dated 01/01/2024** submitted by Respondent No. 4 to the Ministry of Environment and Forest and Climate



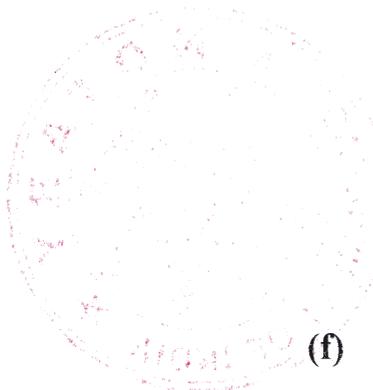
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Change dated 01/01/2024 is attached to the present Affidavit in Reply as "Annexure - R5"

- (c) I state that the Respondent No. 4 has already implemented adequate measures to mitigate the noise levels as well as dust pollution at the construction site of the said Project, which themselves are showing results in further reducing the noise and dust emissions from the said construction site. As such, the reliance placed by the Applicant on the said Report dated 01/07/2023 is irrelevant to the cause of action alleged by the Applicant in the Original Application.
- (d) Therefore, I for Respondent No. 4 vehemently deny relevance of the allegation that Respondent No. 4 itself has documented any alleged violation of the ambient air quality standards in respect of noise levels of residential areas, in its EC Compliance Report dated 01/07/2023, and further deny relevance of the allegation that the said EC Compliance Report dated 01/07/2023 evidences noise levels in excess of permissible residential area limits.
- (e) I also deny the relevance or applicability of Condition No. 6 of the Environmental Clearance, as there is no ongoing or continuing violation of the



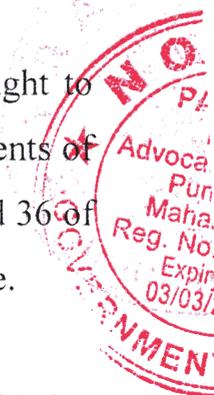
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ambient air quality standards in respect of noise levels of residential areas as alleged by the Applicant.

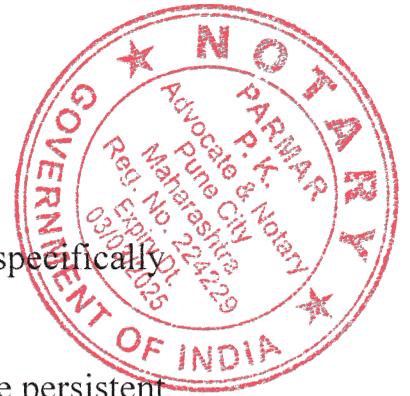
(f) I vehemently contest and deny that the Environmental Clearance granted to Respondent No. 4 is liable to be suspended and further deny that alleged persistent violations of Noise Rules, 2000, and of the EC Condition XVII are impeding professional and personal functioning of local residents or is leading to sleep deprivation behaviour alteration, diseases, headaches, hypertension etc., as there are no material facts or specific particulars pleaded or no documentary evidence brought on record by the Applicant to substantiate the said allegations.

(g) Therefore, I state that the Hon'ble Court ought to direct the Applicant to strictly prove the contents of Paragraph Nos. 29, 30, 31, 32, 33, 34, 35, and 36 of the Original Application with cogent evidence.



7.15 With respect to the contents of Paragraph Nos. 37, 38, 39, 40, 41, 42, 43, and 44 of the Original Application, I state that the same are false, incorrect, misconceived, baseless, and irrelevant, and therefore, I for Respondent No. 4 deny

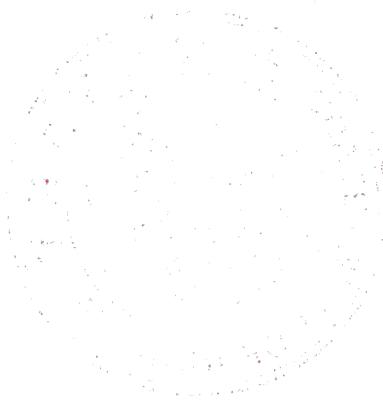
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the same *in toto*, except for any parts thereof specifically admitted herein below by Respondent No. 4.

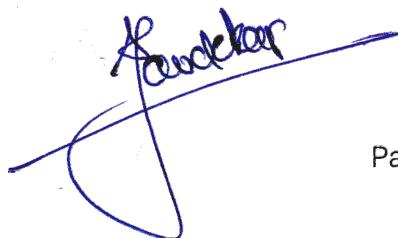
- (a) I for Respondent No. 4 deny that there are persistent dust emissions from the construction site of the said Project and I further deny that the Applicant and his family face significant health risks because of the same.
- (b) I also deny that Respondent No. 4 has been unsuccessful in ensuring that dust emissions from the said Project are controlled.
- (c) It is pertinent to note that the Applicant has failed to produce any records or plead material facts related to any respiratory ailments affecting residents of the said residential society which are allegedly observed by the Applicant. I vehemently deny the contents and/or the suggestions / aspersions made by the Applicant in the Complaint Letter dated 14/01/2024.
- (d) Furthermore, I state with utmost due respect to reports of the doctors / medical professional cited and relied upon by the Applicant, which are annexed to the Original Application as Annexure A-8 and Annexure A-9, I wish to bring to the attention of this Hon'ble Tribunal that the Applicant has failed to establish how the said Reports have any relevance to

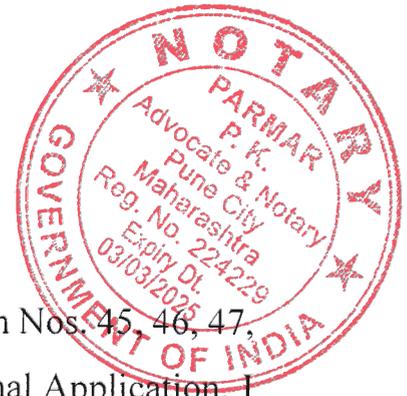




the case of the Applicant, and it is pertinent to note that there are no material facts pleaded in the Original Application about the Applicant or his family or any person whatsoever suffering from any such ailment(s) which is / are discussed in the said Reports. I state that the Hon'ble Tribunal ought to direct Applicant to strictly prove the allegations with cogent evidence.

- (e) I state that Respondent No. 4 has undertaken and implemented all necessary and reasonably adequate measures, such as the Anti-smog guns and water sprinklers etc. installed at various locations at the said construction site, in order to reduce and/or control the dust emissions from the construction site of the said Project, as more specifically described hereinabove. As such, I state that Respondent No. 4 has not committed and is not committing any act which causes any risk or health impact to the residents living in proximity to the construction site of the said Project.
- (f) Therefore, I state that the Hon'ble Court ought to direct the Applicant to strictly prove the contents of Paragraph Nos. 37, 38, 39, 40, 41, 42, 43, and 44 of the Original Application with cogent evidence.
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7.16 With respect to the contents of Paragraph Nos. 45, 46, 47, 48, 49, 50, 51, 52, and 53 of the Original Application, I state that the same are incorrect, misconceived, and baseless, and therefore, I for Respondent No. 4 deny the same in entirety, except for any parts thereof specifically admitted herein below by Respondent No. 4.

- (a) I state that Respondent No. 4 is aware of the Orders passed by the Hon'ble National Green Tribunal in various matters relating to use of noise barriers and Respondent No. 4 has already implemented usage of and installed noise barriers, as particularly detailed hereinabove, at construction site of the said Project.
- (b) I reiterate that the noise barriers installed and being used by Respondent No. 4 are effective enough in reducing noise levels at the construction site by 15 to 17 decibels.
- (c) I state that contrary to allegations and claims of the Applicant, there is no statutory mandate or condition that active noise barriers ought to be used at construction sites such as that of the said Project.
- (d) I state that Respondent No. 4 has taken all reasonably adequate measures to mitigate the noise levels.

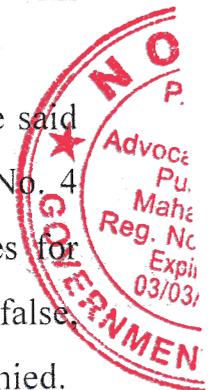
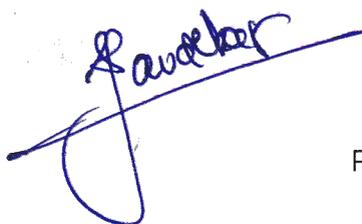


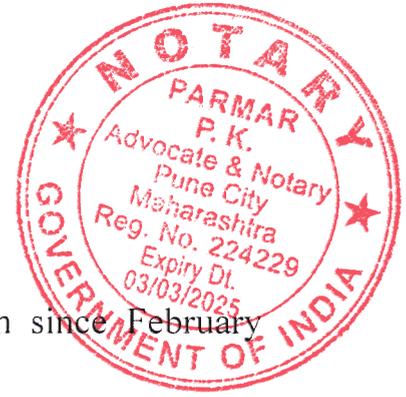
- (e) Therefore, I state that Hon'ble Tribunal may kindly direct the Applicant to substantiate the allegation, that there has been allegedly no abatement in the noise or dust emissions since the Representation Letter dated 31/01/2024 issued by the Applicant to the Respondents, with cogent evidence.

7.17 With respect to the contents of Paragraph Nos. A, B, C, D, E, F, G, and H of the Grounds for Application mentioned in the Original Application, I state that the same are incorrect, misconceived, uncorroborated, and baseless. Therefore, I for Respondent No. 4 deny the same in entirety, and state that this Hon'ble Tribunal ought to direct the Applicant to prove the said Grounds with cogent evidence.

(A) I state that the allegation of Applicant that the said Project has been undertaken by Respondent No. 4 without implementation of adequate measures for control of noise and dust emissions are utterly false, incorrect, and baseless, and are specifically denied.

(B) I deny the allegations that alleged non-implementation of adequate measures for noise and dust emissions are causing any adverse impact whatsoever upon physical health or mental wellness





of Applicant or any other person since February 2023 or otherwise.

- (C) With due respect to the judicial precedents of Hon'ble Supreme Court of India and the reports published by the Indian Medical Association, I reiterate that the Applicant has failed to plead or make out any case as to how the alleged noise or dust emissions are causing any health hazards or violation of fundamental rights of the Applicant or any other person, whosoever.

I state that the Applicant has resorted to merely reduplication of the limited facts and circumstances which he has pleaded previously in the Original Application, and has not actually pleaded any Ground for preferring the Original Application. The Applicant may kindly be directed to strictly substantiate the allegations / Grounds mentioned therein.



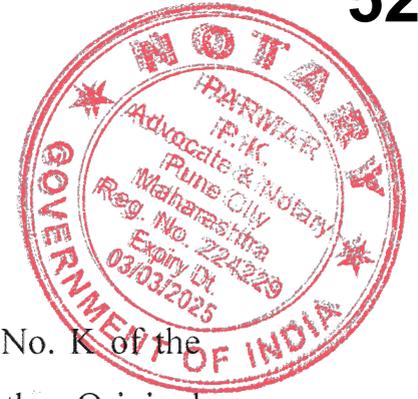
- 7.18** With respect to the contents of Paragraph No. I of the Grounds for Application mentioned in the Original Application, I state that the same are false, incorrect, misconceived, uncorroborated, and baseless. I reiterate

P. K. Parmar

that Respondent No. 4 has not caused any violation of the Noise Pollution (Control and Regulation) Rules, 2000, or the Environmental Clearance dated 23/02/2023 or the Consent to Establish dated 28/12/2022 granted in favour of Respondent No. 4, and I further deny that construction activity for the said Project of Respondent No. 4 poses any adverse health risk to any person whatsoever. The Applicant may kindly be directed to strictly substantiate the allegations / Grounds mentioned in Paragraph No. I.

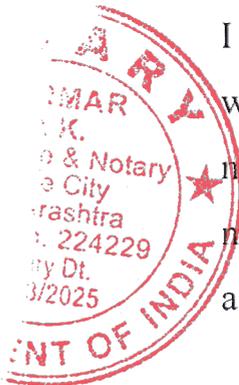
7.19 With respect to the contents of Paragraph No. J of the Grounds for Application mentioned in the Original Application, I state that the same are false, incorrect, misconceived, uncorroborated, and baseless. I reiterate that the alleged data recorded / gathered by the Applicant in the Mobile Application "Noise Tracker" developed by CSIR - NEERI is inaccurate and unscientific, and therefore, I for Respondent No. 4 deny the same, and I state that the data recorded / gathered by the Applicant cannot and ought not be relied upon by the Hon'ble Tribunal in deciding the Original Application. The Applicant may kindly be directed to strictly substantiate the allegations / Grounds mentioned in Paragraph No. J.





7.20 With respect to the contents of Paragraph No. K of the Grounds for Application mentioned in the Original Application, I state that the same are false, incorrect, and irrelevant. I for Respondent No. 4 deny the same *in toto*. The Applicant may kindly be directed to strictly substantiate the allegations / Grounds mentioned in Paragraph No. K.

7.21 With respect to the contents of Paragraph No. L of the Grounds for Application mentioned in the Original Application, I state that the same are irrelevant. I for Respondent No. 4 deny the relevance of the same *in toto*. I reiterate that Respondent No. 4 had always complied with the EC Condition XVII, by maintaining the ambient noise levels within the prescribed limits. The Applicant may kindly be directed to strictly substantiate the allegations / Grounds mentioned in Paragraph No. L.

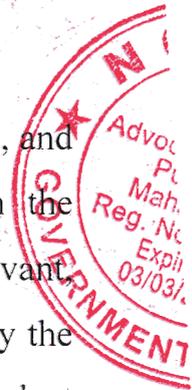


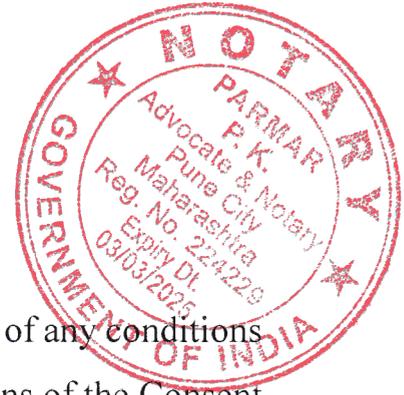
7.22 With respect to the contents of Paragraph No. M of the Grounds for Application mentioned in the Original Application, I state that the same are irrelevant, baseless, and therefore, I for Respondent No. 4 deny the same in their entirety. I reiterate that Respondent No. 4 has implemented all necessary and reasonably adequate

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measures for mitigating noise and dust emissions from the construction site of the said Project, and the same is apparent from the Six-monthly Environmental Clearance Compliance Report dated 01/01/2024 submitted by Respondent No. 4 to the Ministry of Environment and Forests and Climate Change, wherein the records substantiate that the noise levels and dust emissions from the construction site of the said Project are maintained within the limits prescribed by law. Therefore, I state that the reliance placed by the Applicant on the Compliance Report dated 01/07/2023 is entirely misplaced and misconceived. The Applicant may kindly be directed to strictly substantiate the allegations / Grounds mentioned in Paragraph No. M.

7.23 With respect to the contents of Paragraph Nos. N, O, and P of the Grounds for Application mentioned in the Original Application, I state that the same are irrelevant, baseless, and therefore, I for Respondent No. 4 deny the same for want of relevance. I reiterate that Respondent No. 4 has taken all necessary and adequate measures in compliance of the Conditions under the Environmental Clearance dated 23/02/2023 as well as the Consent to Establish dated 28/12/2022 granted to Respondent No. 4,





and as such, there is no non-compliance of any conditions of Environmental Clearance or conditions of the Consent to Establish on part of Respondent No. 4. I therefore vehemently deny that the Environmental Clearance dated 23/02/2023 granted to Respondent No. 4 is liable to be suspended as alleged by the Applicant. The Applicant may be directed to strictly substantiate allegations / Grounds mentioned in Paragraph Nos. N, O, and P.

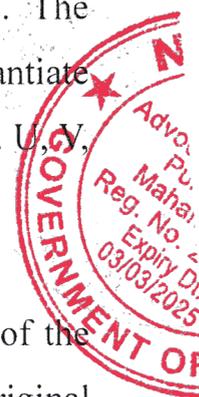
7.24 With respect to the contents of Paragraph Nos. Q, R, S, and T of the Grounds for Application mentioned in the Original Application, I state that the same are irrelevant, baseless, and therefore, I for Respondent No. 4 deny the same. I reiterate that Respondent No. 4 has taken all necessary and adequate measures to control and/or mitigate dust emissions from construction site of the said Project, in compliance of the Conditions under the Environmental Clearance dated 23/02/2023 as well as the Consent to Establish dated 28/12/2022 granted to Respondent No. 4. I therefore vehemently deny that any act of Respondent No. 4 is causing any health hazard whatsoever to any person. The Applicant may kindly be directed to strictly substantiate the allegations / Grounds mentioned in Paragraph Nos. Q, R, S, and T.

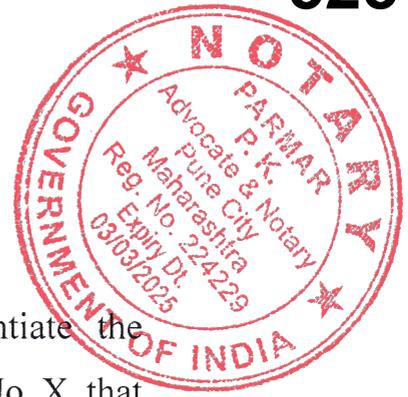


P. K. Parmar

7.25 With respect to the contents of Paragraph Nos. U, V, and W of the Grounds for Application mentioned in the Original Application, I state that the same are irrelevant, baseless, and therefore, I for Respondent No. 4 deny the same for want of relevance. I state that Respondent No. 4 is aware of the Orders passed by the Hon'ble National Green Tribunal in various matters relating to use of noise barriers. I reiterate that the Respondent No. 4 has already implemented usage of and installed noise barriers, as particularly detailed hereinabove, at construction site of the said Project, which are effective enough in reducing noise levels at the construction site by 15 to 17 decibels. I state that Respondent No. 4 has taken all reasonably adequate measures to mitigate the noise levels. The Applicant may be directed to strictly substantiate allegations / Grounds mentioned in Paragraph Nos. U, V, and W.

7.26 With respect to the contents of Paragraph No. X of the Grounds for Application mentioned in the Original Application, I state that the same are false, incorrect, and unsubstantiated. I for Respondent No. 4 deny the relevance of the same *in toto*. I state that Hon'ble Tribunal





may kindly direct the Applicant to substantiate the allegations / Grounds mentioned in Paragraph No. X, that there has been allegedly no abatement in the noise or dust emissions since the Representation Letter dated 31/01/2024 issued by the Applicant to the Respondents, with cogent evidence.

7.27 With respect to the contents of Paragraph titled 'Limitation' of the Original Application, I state that the same are false, incorrect, and unsubstantiated, and I vehemently dispute and deny the same. Without admitting any allegation made by the Applicant and assuming only for the sake of argument, I reiterate that even if it is considered that a cause of action allegedly arose for the first time in March 2023, it is pertinent to note that the Applicant has failed to plead and to sufficiently prove any material facts and specific particulars which substantiate the allegation of the Applicant of a 'continuing cause of action' starting from February 2023 or March 2023 till filing of the Original Application. Therefore, I reiterate and reemphasize that the Original Application has been filed by the Applicant beyond period of limitation prescribed under Section 14(3) of the National Green Tribunal Act, 2010, and



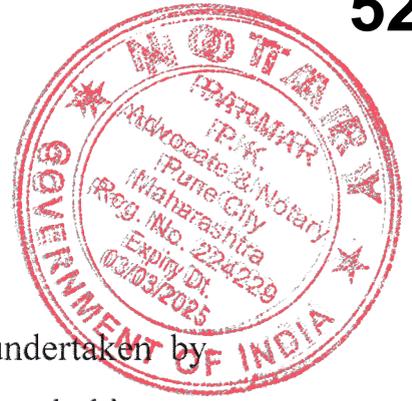
therefore, the Original Application is not maintainable and deserves to be dismissed at the threshold itself.

7.28 With respect to the contents of Paragraphs titled 'Prayers' and 'Interim Reliefs' of the Original Application, I state that the same are false, incorrect, misconceived, and unsubstantiated, and I vehemently dispute and deny the same. On the basis of all factual and legal submissions made hereinabove on behalf of Respondent No. 4, I state that the Applicant is not entitled to grant of any of the prayers or reliefs sought by him in the Original Application. I reiterate that the Original Application is illegal, improper, and untenable, and therefore, the Original Application deserves to be dismissed and disposed of entirely.

8. In addition to the abovementioned assertions and submissions, I further state that the Applicant has not approached this Hon'ble Tribunal with clean hands, and has misrepresented and/or concealed certain material facts, which have a bearing on the subject matter of the Original Application. I state that the Applicant has failed to consider and to bring on record of this Hon'ble Tribunal the details of other sources of noise in the vicinity of the said Society of the Applicant, and has only



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attempted to target the construction activity undertaken by Respondent No. 4, for the reasons best known to only him.

9. I state that the Applicant has deliberately concealed the fact that Piling Work is in progress on a plot of land next to the said Society as well as the construction site of the said Project of Respondent No. 4. I state that there are at least 2 (Two) or 3 (Three) Pile drivers functioning on the said plot of land during day time, which generate high level of noise since March or April 2024. I state that the Photographs of the Piling work ongoing on the said plot of land in the vicinity of the said Society have been attached to the present Affidavit in Reply as **“Annexure - R6”**. I state that the Applicant has deliberately avoided providing such details of the said piling work, thereby concealing material facts which affect outcome of the present case.



10. I state that besides the abovementioned alternate sources of noise which the Applicant has failed and neglected to disclose, another source of noise is the air traffic. I state that the said construction site of the said Project and the said Society of the Applicant are located within the Funnel Zone of the Pune International Airport, and the air traffic in the said zone is at a regular frequency. I state that the air traffic moving from above

the said construction site of the said Project and the said Society can be and is also a contributing factor to the noise levels in the vicinity of the said Society of the Applicant. I state that, however, the Applicant has deliberately failed to disclose this fact to this Hon'ble Tribunal, for reasons best known to him. I state that the construction site of the said Project of Respondent No. 4 is located within Zone P-8 and the Colour Coded Zone Map (C.C.Z.M.) issued by the appropriate authority has been attached to the Affidavit in Reply filed on behalf of Respondent No. 4 in response to the Interlocutory Application as "**Annexure - R7**".

11. I state that Respondent No. 4 has implemented various measures, equipment such as Flexible Noise Barriers, Anti-smog guns, water sprinklers etc. at the installed on the boundaries of and at various other locations at the construction site of the said Project, to effectively reduce the noise levels as well as the dust emissions, thereby taking all sincere and reasonable efforts in compliance of Condition XVII of the Environmental Clearance and the Noise Pollution (Regulation and Control) Rules, 2000. I reiterate that the Photographs of the said equipment installed / being used at the construction site of the said Project, as well as the Purchase Orders and Invoices under which the said equipment were purchased



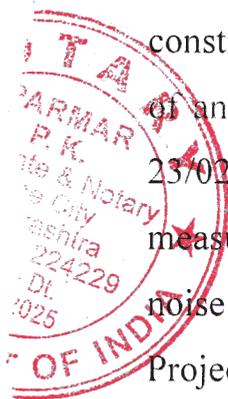
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and/or are being purchased by Respondent No. 4 have been attached to the present Affidavit in Reply.

12. I state that the equipment i.e., the Flexible Noise Barriers installed and used by Respondent No. 4 at the construction site of the said Project reduce the noise levels by approximately 15 to 17 decibel and the Anti-smog guns and the water sprinklers help in reducing the dissipation of the dust particles from the construction site of the said Project.

13. I state that Respondent No. 4 has taken all reasonable efforts to implement adequate measures as per standard industry norms to reduce noise levels and dust emissions from construction site of the said Project, and there is no violation of any condition of the said Environmental Clearance dated 23/02/2023 caused by Respondent No. 4. I state that due to the measures being undertaken by Respondent No. 4, the ambient noise levels in the proximity of construction site of the said Project are within the prescribed limits of ambient noise levels for residential premises.



14. I state that, on the contrary, the Applicant has failed to sufficiently plead, let alone prove, that the data / records

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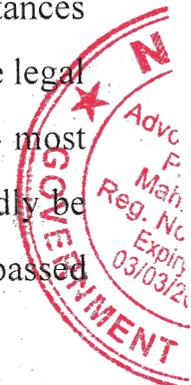
related to alleged noise pollution produced by him along with the Original Application is scientifically true and accurate. I state that the Applicant has also failed to produce any genuine data / records with respect to any alleged dust emissions / air pollution.

15. Therefore, I state that evidently there is no real cause of action in favour of the Applicant, and the Applicant has failed to sufficiently plead or prove that the construction activity of the said Project undertaken by Respondent No. 4 is causing noise pollution or dust emission which are violative of any law or any permission / clearance / certificate whatsoever.

16. On the basis of the true and correct facts / circumstances brought on record on behalf of Respondent No. 4 and the legal submissions made hereinabove, I for Respondent No. 4 most respectfully pray that the Original Application may kindly be dismissed and disposed of without any order(s) being passed in favour of the Applicant.

17. I for Respondent No. 4 seek leave of this Hon'ble Tribunal to amend, add, delete, or modify the contents of the present Affidavit in Reply or make any additional submissions before







this Hon'ble Tribunal in the present matter, if deemed necessary.

18. I for Respondent No. 4 further seek leave of this Hon'ble Tribunal to produce and furnish relevant documents, data, and/or records in order to substantiate the contents in the present Submissions / Affidavit in Reply being filed on behalf of Respondent No. 4.

19. **Therefore, I for Respondent No. 4 most respectfully pray that: -**

(A) This Hon'ble Tribunal may kindly be pleased to pass appropriate directions, dismissing and disposing of the Original Application No. 71/2024 for want of merits, including on grounds of non-disclosure of cause of action and bar of law of limitation;

(B) Any other just and equitable order(s) in the interest of justice and equity may kindly be passed.



20. I state that all facts and circumstances narrated hereinabove are true and correct to the best of my information received by myself and/or as per personal knowledge, and the legal submissions made hereinabove are as per the legal advice which I have received from my counsel, and I believe the same

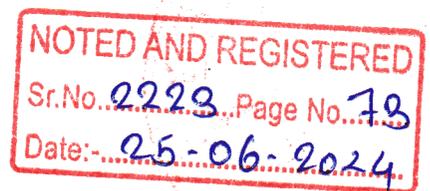
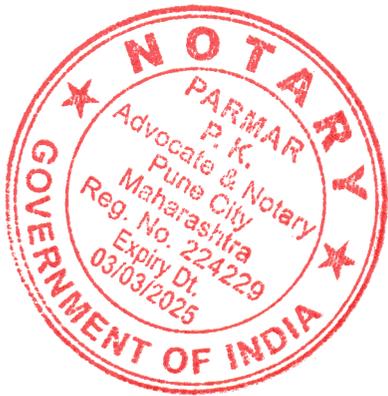
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to be true and correct. Therefore, I am executing and furnishing the present Affidavit today on 25 day of June 2024, at Pune, Maharashtra (India).

AFFIANT

Javdekar
Mr. Sarvesh Vilas Javdekar
Authorized Signatory for
Respondent No. 4

BEFORE ME



BEFORE ME

Parmar
P. K. PARMAR
ADVOCATE & NOTARY
B-30, ...
Bhawani Park, Pune-411042.
Mob. 9028941296

Noise Tracker Pro



Sound Measurements



Calibration



Noise Pollution Facts



CSIR - National Environmental
Engineering Research Institute, Nagpur

About App



"Noise Tracker Pro" is a unique sound meter application for mobile phones developed by the noise experts from CSIR - National Environmental Engineering Research Institute (NEERI), Nagpur, India, to give a more specific product or application through continuous research and development efforts. "Noise Tracker Pro" is a handy, essential gadget, highly reliable App, pre-calibrated measurements, and supports frequency weightings. The "Noise Tracker Pro" App is a real-time noise monitoring application (noise meter, dB meter) dedicated to evaluating noise levels in the surrounding environment as professional sound meter performs. This App will use the phone microphone to measure environmental noise levels dB (decibels) and display noise levels on the mobile screen. This smartphone application is a handy tool for the students, professionals, and the general public to know the extent of noise levels in their surrounding environment. The accuracy level may change with the change in the make and model of the smartphone. Hence it is always recommended to calibrate the application with an already calibrated SPL meter to improve the accuracy of measurement by adjusting the microphone sensitivity

Features:

- Performance best fits with calibrated SPL meter
- Very efficient saved record data management
- Indicates decibel by digital gauge
- Quick response on sound level changes
- Standard time weighting
- Compare the recorded noise level with popular international reference standards
- A- Frequency weighting filter
- Measure Equivalent A-weighted continuous sound level (LAeq),
- 1/3 Octave in graphical and tabular format
- Display SPL, LAeq, Average, Minimum and Maximum decibel values
- Measure noise descriptors L10, L50 & L90
- Display Elapsed time of decibel
- Create the geotagged map for the saved history data
- Handy custom Calibration for high precision and accuracy
- Data storage in the phone
- One can share the saved and recorded data across multiple platforms such as Gmail, WhatsApp, etc.

Recommendations for the 'best' measurement:

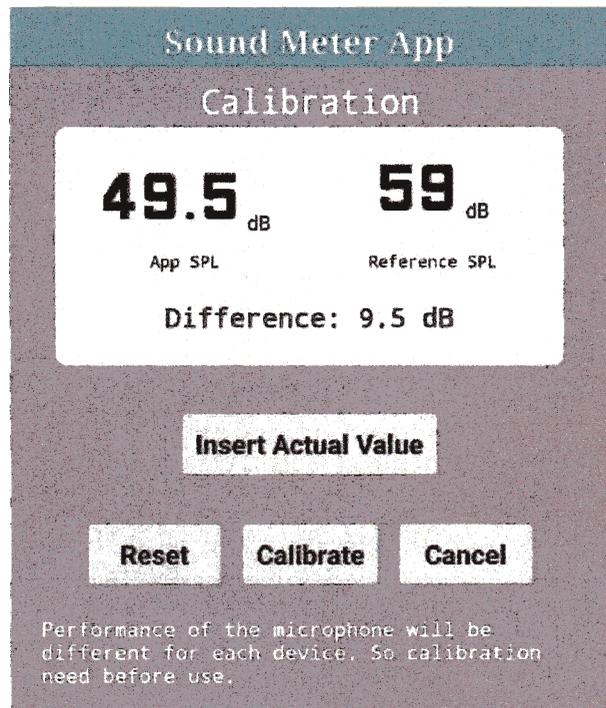
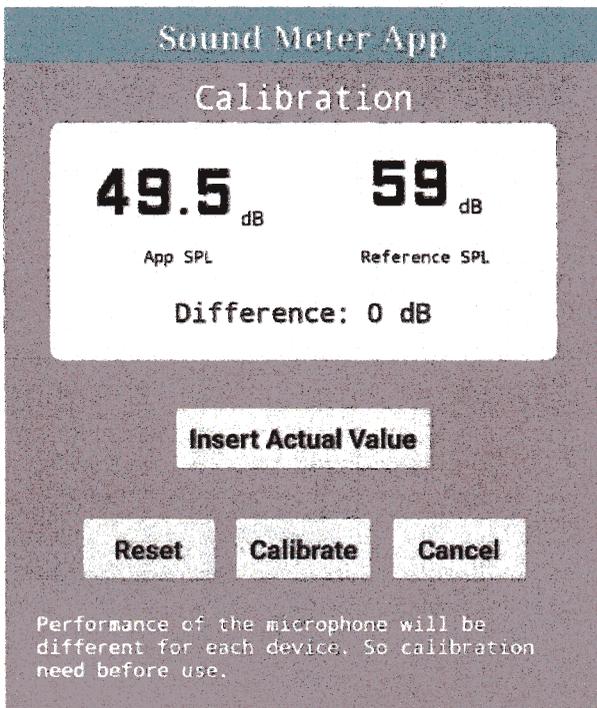
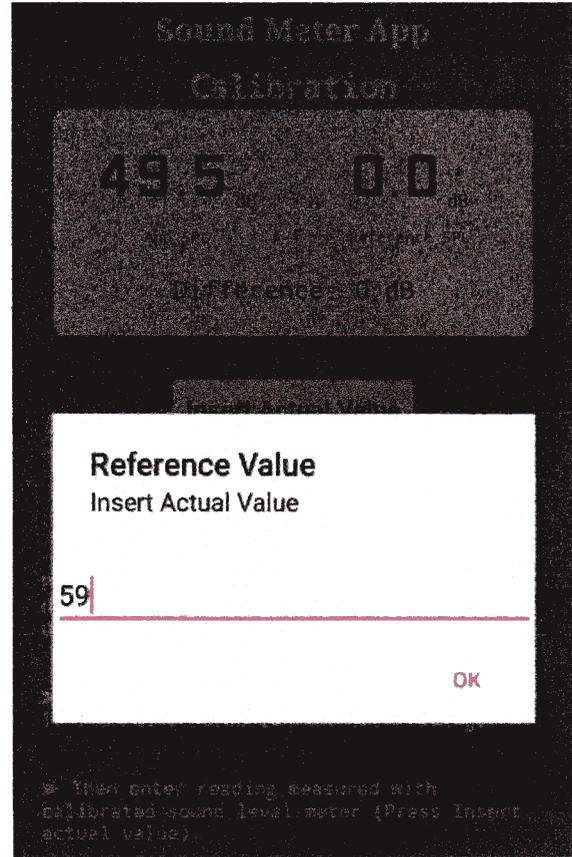
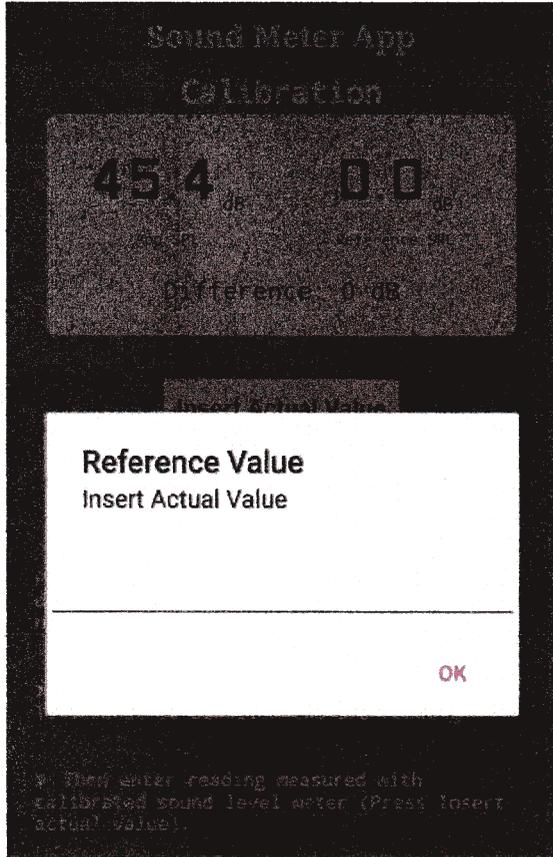
- The smart microphone should not be kept hidden during measurement.
- The smartphone should not be in the pocket but should be held on hand while noise measurements.
- Don't make a noise on the back of the smartphone while monitoring noise.
- Keep a safe distance from the source during noise monitoring; otherwise, it may harm you.

**Notes

This tool is not a professional device to measure decibels. Microphones in most smartphone devices are aligned to the human voice. The smartphone microphone device limits the maximum values due to which Very loud sounds (over ~90 dB) may not be recognized by most of the devices. So please use it as just auxiliary tools. If you need more accurate dB values, we recommend an actual sound level meter for noise measurements.

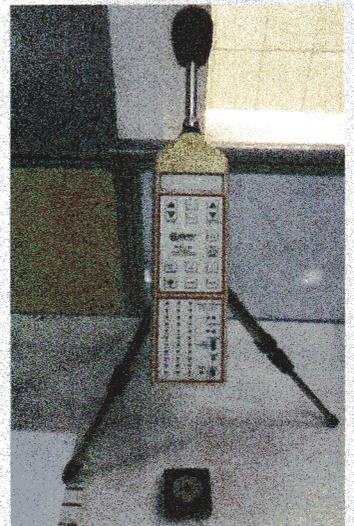
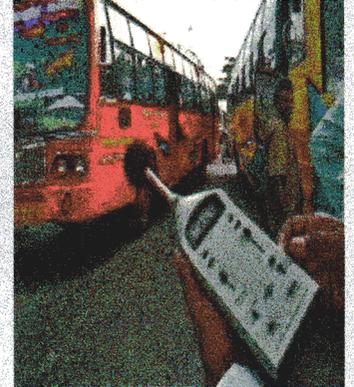
ANNEXURE - R2

Manipulation of the Noise Tracker Application



July 2015

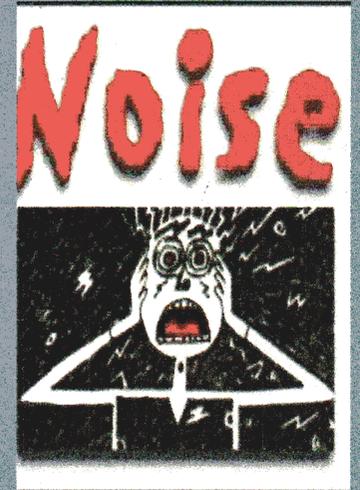
Protocol for Ambient Level Noise Monitoring



$$L_{\text{pressure}} = 10 \cdot \log [10^{(L_p/10)} - 10^{(L_{p\text{Background}}/10)}]$$



CENTRAL POLLUTION CONTROL BOARD



PARIVESH BHAVAN, EAST ARJUN NAGAR, DELHI-110032

Central Pollution Control Board, Delhi

Protocol for Ambient Level Noise Monitoring

1.0 Purpose:

This protocol presents the protocol for Ambient Noise monitoring to be carried out on routine basis or to address the public complaints. The objective is to monitor the noise level at a particular site or as described in the complaints. The data generated by the method shall also evaluate with prescribed noise level standards.

2.0 Introduction

The unit of noise is decibel, one-tenth of a bell and denotes as d(B), however the monitoring unit is considered as dB(A) Leq denotes the time weighted average 'A' of the level of sound in decibels on **scale A** and it has been found related to **human hearing**. Thus in, dB(A)Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear. The unit of frequency is hertz (Hz) and is defined as the number of compressions and rarefactions per unit time (sec.). Human hearing is sensitive to frequencies in the range of about 20-20,000 Hz (the audio frequency range).

Sound pressure is used as the fundamental measure of sound (amplitude) as it is measurable directly by any standard instruments. The weakest sound pressure disturbance that can be detected by an "average" person at 1,000Hz has been found to be $20 \mu\text{N}/\text{m}^2$ and the largest $10^7 \mu\text{N}/\text{m}^2$. Because of such a wide range, the use of a linear pressure scale has been found to be non-scientific. It has been found convenient to employ sound pressure level, a quality, which is proportional to the logarithm of sound pressure. By this, the sound pressure range of interest is compressed between 0 to 130 dB.

3.0 Site Selection Criteria:

Site of an area shall be selected such that it meets the land use pattern as prescribed in the standard e.g. Industrial, Commercial, Residential & Silence Zone.

(A) General:

1. The station should be located at the ambient level i.e. away from the direct source, away from any vibration and any obstruction.
2. Categorize the area with land use pattern.

(B) Specific :

Always use tripod stand at above the ground level of 1 to 1.5 m for areas. Hand held monitoring should be avoided.

(C) Case Specific Locations:

- DG Sets up to 800 kW at about 1 m distances from all sides. DG Sets more than 800 kW at about 1 m distance of acoustic enclosure.

Central Pollution Control Board, Delhi

Concerned State PCBs / PCCs may regulate the norms with minimum reduction of 25 dB(A) to see the effectiveness of the enclosure.

- Petrol and Kerosene Gensets Sound power level is measured in anechoic room so as to have segregated noise level.
- Fire crackers 4 m from the bursting point, there shouldn't be reflecting surface around 15m radius.
- Vehicle 0.5m from the exhaust point.

(D) Positioning of the instrument:

- Microphone must be placed 1.2 -1.5m above the ground level.
- In dry conditions with a wind speed of less than 5 m/s.
- Isolate the instrument from strong vibration and shock.

4.0 Selection of Noise level meter:

Noise measurements will be made with a Type 1 integrating sound level meter with free-field microphone which meets the Accuracy of noise measurement as per IEC 804 (BS 6698) Grade I or ANSI Type I or equivalent IEC 61672-1(2002-05) Class-I.

5.0 Calibration:

Make sure that the instrument is properly calibrated. Measurements should be accepted as valid only if the calibration level from before and after the noise measurement agrees to within 1.0 dB. The sound level meter and calibrator will hold a current calibration certificate traceable to national standards.

Start the calibrator and put on 1 KHz frequency calibration on two values 94 dB and 114 dB. If instrument is shows more than ± 0.3 dB differences adjust the calibration. Calibration is done O.K. now instrument is ready for monitoring.

6.0 Monitoring time:

The monitoring should be carried out minimum 75% of the prescribed Day time (06.00 am to 22.00 pm) and Night time (22.00 pm to 06.00 am).The exercise has to be carried out for 6 to 8 hrs. in the said time frame of day & night. It is always preferable to have large number of data sets thus 1sec sampling frequency is recommended.

7.0 Monitoring Parameters:

Leq, L₁₀, L₉₀, L₅₀, L_{max}, L_{min}, (with 1 sec sampling period at all locations).

8.0 Monitoring Protocol:

The following criteria will be observed when undertaking the noise monitoring:

- a) During ambient noise monitoring sound comes from more than one direction, it is important to choose a microphone and mounting which gives the best possible Omni directional characteristics;

Central Pollution Control Board, Delhi

- b) The noise measurement equipment will be supervised continuously during the monitoring period and notes will be made of the date, time and prevailing weather conditions;
- c) Immediately prior to and following each noise measurement session the accuracy of the noise level meter shall be checked using an acoustic calibrator generating a known sound pressure level at a known frequency.
- d) Noise measurements should not be made in fog and rain;
- e) A wind shield will be used at all times to prevent interference of reflecting noise;
- f) As far as is practicable, the pause facility on the noise measurement equipment will be used to exclude extraneous noise (e.g. low flying aircraft and road traffic passing in front of the microphone) so that the results recorded are representative of the site noise. If possible for extraneous noise/other source background noise can be eliminated from final reading by using the following formula:

$$L_{\text{pressure}} = 10 \cdot \log [10^{(L_p/10)} - 10^{(L_{p\text{Background}}/10)}]$$

10.0 Monitoring records:

- (i) The date, time, location and duration of the measurement;
- (ii) All predominant noise sources will be noted, which may include extraneous noise such as road traffic, aero-planes and other activity;
- (iii) Weather conditions will be recorded including wind speed and approximate direction, cloud cover, rain and ground frost;

11.0 Monitoring data submission:

The particulars of the measurements recorded by the noise level meter shall be furnished in the monitoring data sheet, as at **Annexure I**. A typical flow chart may be adopted for uniformity in the monitoring.

12.0 Monitoring Inferences:

The monitoring inferences should be drawn on the basis of final data sheet viz. compliance to the specified standard, violation of standard, average L_{eq} , noise intensity L_{50} , L_{90} etc. and suggest corrective action.

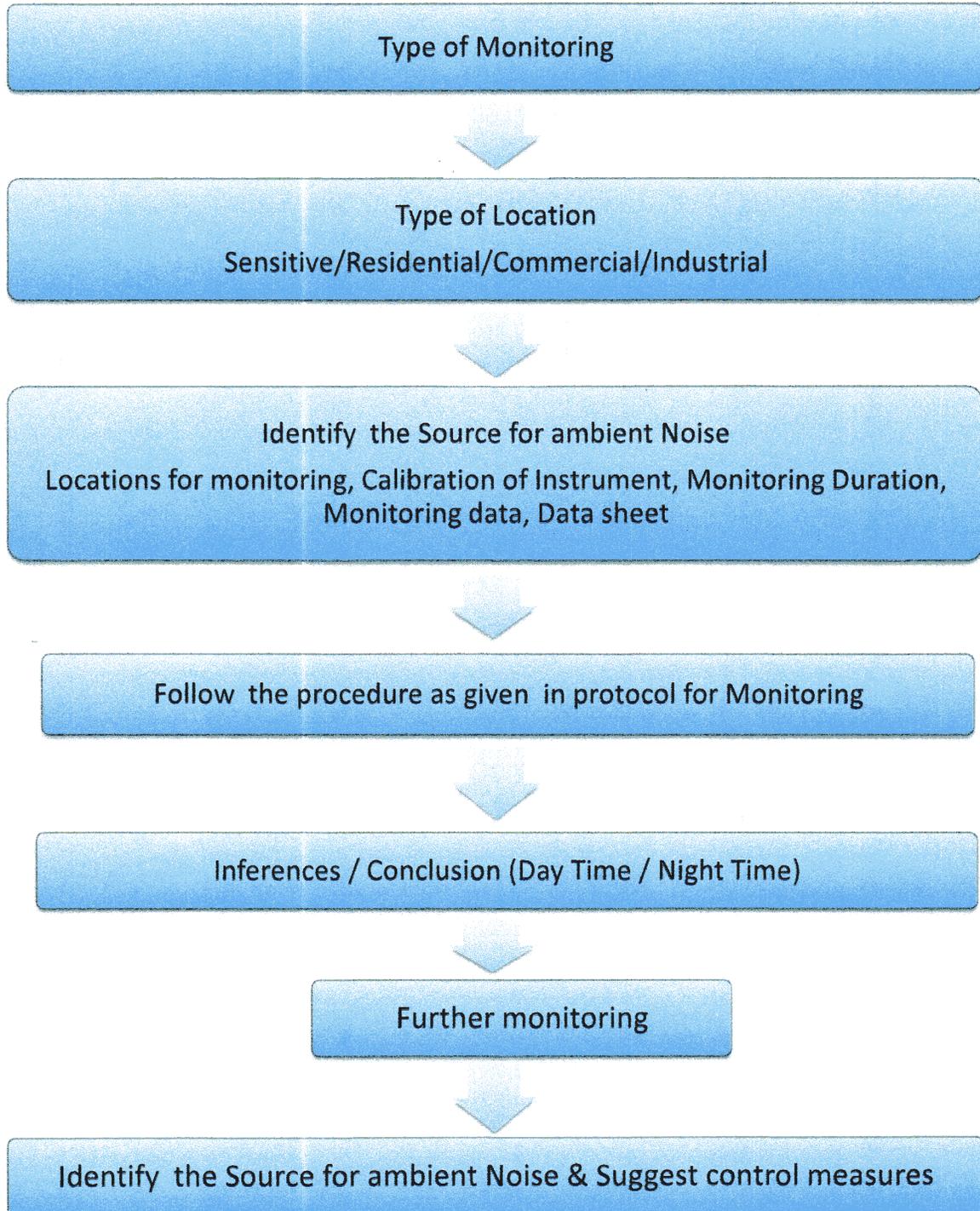
Central Pollution Control Board, Delhi

Annexure-I

Data sheet for Ambient Noise Monitoring

Description of Location:			Date:					
Noise Level Meter								
Make	:							
Model	:							
Serial No.	:							
Calibration Result of Noise Level Meter								
Calibration		94 dB at 1000 Hz			114 dB at 1000 Hz			
Initial								
Final								
Sampling Rate								
S. No.	Time duration	File No.	Sound Parameters (dBA)					
			Leq	L ₁₀	L ₅₀	L ₉₀	L _{min}	L _{max}
1								
2								
3								
4								
5								
6								
...								
...								
Average L equivalent dB(A)								
Monitoring team & signature								
<p>Notes: (1) The method for calculation of average Leq: To convert average of dB(A), each value is to be divided by 10, followed by antilog and finally calculate arithmetic mean. The final value is converted in logarithm followed by multiplication with 10. (2) monitoring must be carried for 75% of the prescribed day time and night time for legal compliance, (3) L_{max} and L_{min} are to be reported hourly basis and (4) L₅₀ & L₉₀ also recorded to understand the intensity of the noise for further course of action.</p>								

Manual Ambient Noise Monitoring Flow Chart



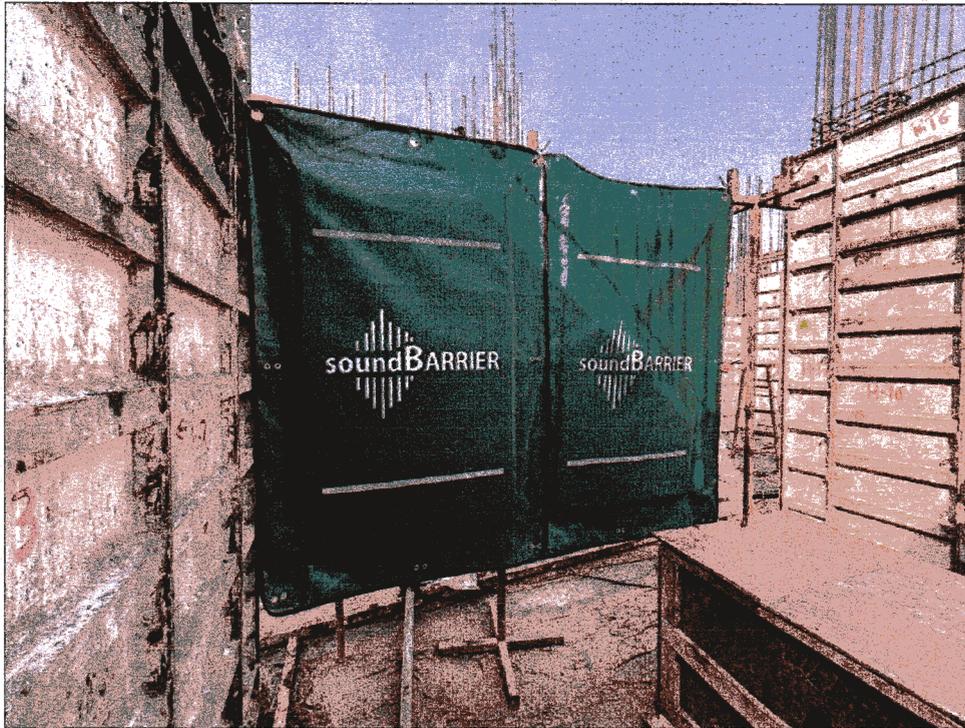
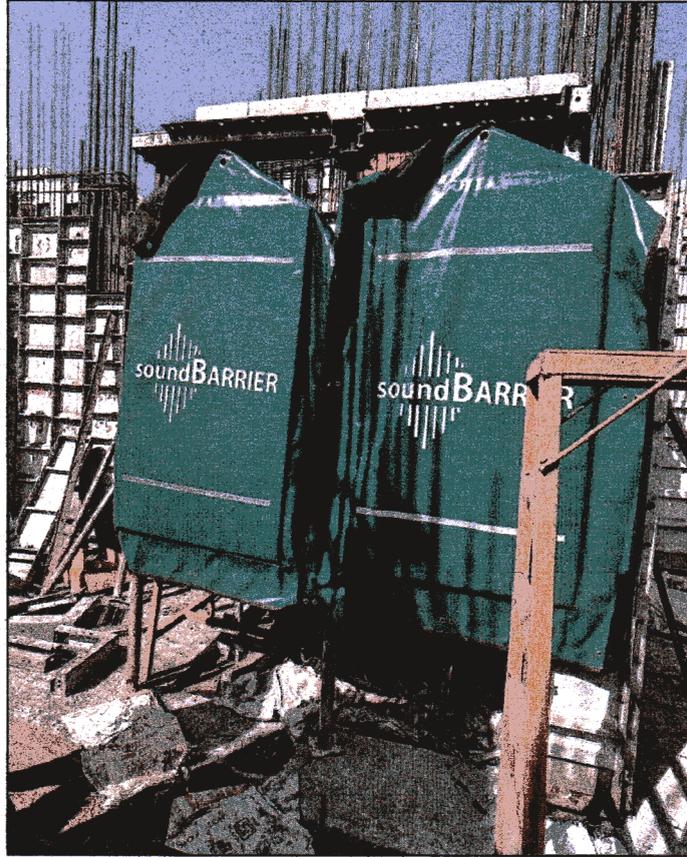
ANNEXURE - R 4

NOISE MEASURES



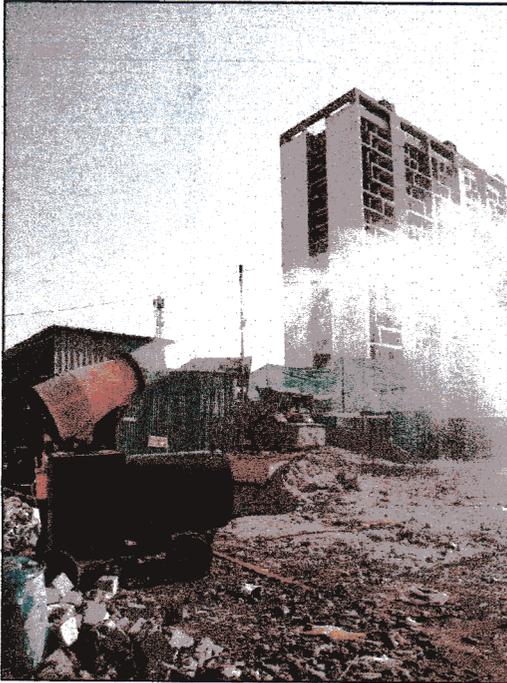
Noise Blankets are installed.

NOISE MEASURES



Noise Blankets are installed.

DUST MEASURES



Anti Smog guns are installed on site



Dust areas are covered with Green Net



SANKALP CONTRACTS PRIVATE LIMITED

SR NO 200/2, OFFICE NO 301
C- WING, PALASH PIUS,
WAKAD, Ph :- 020-67648000

SANKALP

CONTRACTS PVT. LTD.

GSTIN :- 27ABICS5290A1ZC

PAN :- ABICS5290A

PURCHASE ORDER

INSTRUMEX 106 - 107, Ashish Udyog Bhavan, Opp. SNTD Collage Ramchandra Ext. Lane, Liberty Grade Malad, West, Mumbai - 400064 GST LOCATION- MAHARASHTRA GSTIN- 27AFNPK8304B1ZL Name- Ms. Kamla Contact No- 9920629014	Order No. : AJEC/00127/23-24	Mode of Transport :
	Order Date : 05-12-2023	Delivery Address : VJ - PKC (K38) Sr. No. 38, Kharadi GST LOCATION- MAHARASHTRA GSTIN- 27ABICS5290A1ZC
	BLDG Name : SITE SETUP	Contact Person : ...
	Vendor Bank details	
	Bank A/C - 3793691479 IFSC Code - CBIN0280612 Account Name - Central Bank of India	Contact phone No : +91-... Contact mobile No : +91-

Please supply the following Materials/items in accordance with your Quotation and subject to following terms and conditions.

SINo.	ITEM CODE	Description	Unit	Quantity	Rate	Net Rate	Amount
1	ENG/SAF/ENV/0142	PORTABLE ANTI SMOG GUN Model: Manual Operated, Throw Distance: 30 Mtr, Tank Capacity: 1000 Lit, Water Droplet Size: 5-20 Micron, System Mounting Type: Mobile Type or Trolley, Fan Consumption: 5HP 2800RPM, No of Nozzles (Fog Canon): 22 Nos, MOC of Nozzles: Brass/Stainless Steel, Upward Rotation Angle: 10-50 Degree, Left to Right Rotation Angle: 320 Degree, Water Discharge: 33 Lit/Min, Water Consumption: 2000 Lit/Hr, Warranty: 12 Months, Fan Motor: Crompton, Pump: CRI/Lubi, Electrical Panel: Schneider FREIGHT(BEFORE GST) - 15000, CGST@ 9% - 17145, SGST@ 9% - 17145	NOS	1.000	175,500.000		175,500.0
						BASIC	175,500.0
						FREIGHT(BEFORE GST)	15,000.0
						CGST	17,145.0
						SGST	17,145.0
						Gross	224,790.0

Rupees Two Lac Twenty Four Thousand Seven Hundred Ninety Only

Terms & Conditions:

- All bills and delivery challans must mention PO No, billing Company name, address and site delivery address separately.
- The rates mentioned above include basic rates, packing and forwarding, any sundry charges, and all govt taxes or otherwise mentioned separately.
- Freight- Inclusive.
- Loading- Inclusive.
- Unloading charges- Exclusive.
- Payment Terms: 100% Advance with PO without Taxes (GST). GST will be paid immediate against booking of invoice.
- All materials supplied must be strictly as per specifications decided by our technical team and will be as per mentioned herein and any deviation will get rejected.
- All the materials must be supplied immediately or otherwise scheduled as mentioned in PO.
- All bills must be as per PO and actual quantity measured and received and bills to be submitted at site stores only.
- All bills must mention billing address and delivery address separately.
- The activation/ validation of a vendor's GST number is entirely the vendor's responsibility and later any changes will not be considered.
- The weightment will be strictly at the site Weigh Bridge and it will be final & acceptable by all.

Created By: vjd.rutuja.patil

For, SANKALP CONTRACTS PRIVATE LIMITED
Authorised Signatory

An ISO 9001-2015 Certified Company

TAX - INVOICE

Invoice No	127	Date : 13.01.2024	GSTIN No	27AFNPK8304B1ZL	
Challan No.	139	Date : 13.01.2024	State & Code	Maharashtra: 27	
P.O. No.	AJEC/00127/23-24	Date : 05.12.2023			
Billed To :			Shipped To:		
M/s. Sankalp Contracts Private Limited Sr. No. 200/2, Office No. 301, C-Wing, Palash Pius, Wakad, Pune. Mob : 89550 48330 Email Id : rajash.nale@jaydekar.com			VJ - PKC (K38) Sr. No. 38, Kharadi.		
GSTIN : 27ABICS5290A1ZC			GSTIN : 27ABICS5290A1ZC		
Sr.#.	HSN	Description	Qty	Unit Rate ₹	Amount ₹
01.	9027	Anti-Smog Gun (Capacity of Anti-Smog Gun: 30 Mtr)	01	1,75,500.00	1,75,500.00
Total					1,75,500.00
Freight Charges					15,000.00
Total					1,90,500.00
SGST @ 9%					17,145.00
CGST @ 9%					17,145.00
Round Off					₹
Rs. in Words: Two Lakhs Twenty-Four Thousand Seven Hundred & Ninety Only.					2,24,790.00
Payment Terms:					E & O.E.
Bank Detail: Central Bank of India, Kandivali (W), Mumbai - 400067. Current AC No. 3793691479 IFSC CODE : CBIN0280612			Stamp		Yours faithfully
					Authorized Signatory



104/107, Ashish Udyog Bhavan, Chhatrapati Shivaji Maharaj Vastu Sangrahalaya, Mumbai (W), Mumbai - 400 004, India
 Tel: +91 9822295 0122/0280612, 7600491111 Email: info@www.tu-austria.com
 Website: www.tu-austria.com

TU
AUSTRIA
TU AUSTRIA
TU AUSTRIA

Our products are not to be used for any purpose other than that intended by the manufacturer. The manufacturer is not responsible for any damage or loss of property caused by the use of our products.

SANKALP CONTRACTS PRIVATE LIMITED

SR NO 200/2, OFFICE NO 301
C- WING, PALASH PIUS,
WAKAD, Ph :- 020-67648000

SANKALP

CONTRACTS PRIVATE LIMITED

GSTIN :- 27ABICS5290A1ZC

PURCHASE ORDER

ANTIMO ENGINEERS C-220, SHREYAS INDUSTRIAL ESTATE, JAI COACH, GOREGAON EAST, MUMBAI - 400063. GST LOCATION- MAHARASHTRA GSTIN- 27AAAFB1187D1ZV Name- SAHIL SHAH Contact No- 9833140354	Order No. : AKPOIND/00007/23-24	Mode of Transport :
	Order Date : 23-01-2024	Delivery Address : VJ - PORTIA GRANDE Survey no. 13, Hissa no. 3,4,5,6,7,8/1,8/2,9,10,11,12,13B/1,13B/2,14,15,1 6,17,18,19, Plot 1C, at Village Balewadi, Taluka Haveli
	BLDG Name : SITE SETUP	GST LOCATION- MAHARASHTRA GSTIN- 27ABICS5290A1ZC
	Vendor Bank details	
	Bank A/C - 50231 40000 0306 IFSC Code - CNRB0015023 Account Name - CANARA BANK	Contact Person : Contact phone No : +91- Contact mobile No : +91-

Please supply the following Materials/items in accordance with your Quotation and subject to following terms and conditions.

SINo.	ITEM CODE	Description	Unit	Quantity	Rate	Net Rate	Amount	
1	ENG/GAF/00 12	ACOUSTIC PANEL SUPPLY OF FLEXIBLE SOUND BARRIER BLANKETS: SIZE: 2.05M(H) X 1.33M (W) X 35MM THICK (+/- 5MM) 12-15 dB CGST@ 9% - 5068.8, SGST@ 9% - 5068.8	SFT	176.000	320.000		56,320.00	
							BASIC	56,320.00
							CGST	5,068.80
							SGST	5,068.80
							ROUND OFF (+)	0.40
							Gross	66,458.00

Rupees Sixty Six Thousand Four Hundred Fifty Eight Only

Terms & Conditions:

- All bills and delivery challans must mention PO No, billing Company name, address and site delivery address separately.
- The rates mentioned above include basic rates, packing and forwarding, any sundry charges, and all govt taxes or otherwise mentioned separately.
- Freight- EXTRA AT ACTUAL
- Loading- Inclusive.
- Unloading charges- Exclusive.
- Payment terms will be 100% ADVANCE ALONG WITH PO
- All materials supplied must be strictly as per specifications decided by our technical team and will be as per mentioned herein and any deviation will get rejected.
- All the materials must be supplied immediately or otherwise scheduled as mentioned in PO.
- All bills must be as per PO and actual quantity measured and received and bills to be submitted at site stores only.
- All bills must mention billing address and delivery address separately.
- The activation/ validation of a vendor's GST number is entirely the vendor's responsibility and later any changes will not be considered.
- The weightment will be strictly at the site Weigh Bridge and it will be final & acceptable by all.
- Original challan should be submitted along with material only.
- GST amount will be paid only after submitting payment of GST in GST return portal.

Indent No : SCPRN/03355/23-24

INDENT REMARKS : Required for acoustic proofing work at tower area.

Created By: vjd.amar.patil

For, SANKALP CONTRACTS PRIVATE LIMITED
Authorised Signatory

TAX INVOICE

Sankalp Contracts P. Ltd.	Bill No : 87
VJ-Portia Grande Building,	Date : 01-02-2024
S No:13, Hissa No : 3, Balewadi, Tal: Haveli, Pune - 411045	P.O. No. : AKPOIND/00007
Mr. Vishal Bhosale - 98905 01155	Date : 23-01-2024
Eway Bill No :	L.R. No. :
Buyer GST : 27ABICS5290A1ZC PAN No: ABICS5290A	Date :
Tranporter: Avinash Cargo P Ltd.	

Sr No	Description	HSN	Qt	Rate	Per	Amount
1	Acoustic Panel Flexible Sound Barrier Blanket Size: 2.05m (H) x 1.33m (W) X 35mm (Th)	39181090	176	320	Sq. Ft	56,320
<i>Door Delivery</i>						
<i>Paid</i>						

Bank Details : Canara Bank, Mumbai - 57 Branch.
A/c No: 50231 4000 00306; IFC: CNRB0015023; MICR: 400015214

GST Summary	Taxable Value	CGST Rate	CGST Amt	SGST Rate	SGST Amt	IGST Rate	IGST Amt	Total GST	
18%	56,320	9%	5069	9%	5069			10138	
								Total:	56,320
								GST @ 18%	10,138
								Total:	66,458
								Freight	3,542
Rs. Seven Zero Zero Zero Zero only.								Grand Total :	70,000

Seller GST : 27AAAFB1187D1ZV PAN : AAAFB1187D FOR ANTIMO ENGINEERS

C. C. Attached

[Signature]





VILAS
JAVDEKAR
DEVELOPERS

Date: 01.01.2024

To,

Ministry of Environment and Forest & Climate Change
Regional Office (WCZ), Ground Floor,
East Wing, New Secretariat Building, Civil Line,
Nagpur- 440001

Subject : Post EC Compliance Report for Period of July 2023 to December 2023 for residential & commercial project at S. No.13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot- 1C, Village Balewadi, Tal. Haveli, Dist. Pune, Maharashtra by M/s Vilas Javdekar Eco Homes.

Ref.: Environmental Clearance No. EC23B038MH126128 dated – 23.02.2023

Dear Sir,

This is in reference to the requirement stated in the Environmental Clearance No. EC23B038MH126128 dated – 23.02.2023 for our above mentioned residential & commercial project at at S. No.13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot- 1C, Village Balewadi, Tal. Haveli, Dist. Pune, Maharashtra by M/s Vilas Javdekar Eco Homes.

In accordance to your requirement please find enclosed herewith following documents for post EC for the subject project for your kind reference:

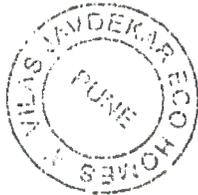
1. Compliance report
2. Environment Clearance Letter
3. Monitoring Report
4. Swach Agreement
5. Budgetary provision for EMP
6. Advertisement Copy
7. Consent to Establish Copy
8. CGWA NoC

Hope you will find the above in line with your requirement.

Thanking you,

Yours Sincerely,

Pos Kotakhee
Authorized Signatory



For, M/s Vilas Javdekar Eco Homes

CC to:

1. The Environmental Secretary, Room No. 217, 2nd floor, Environment Department, Govt. of Maharashtra Mantralaya, Mumbai- 400 032
2. The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 3rd& 4th floor, Opp. Cine Planet, Sion Circle, Mumbai- 400022, India

Res
1-1-24
Maharashtra Pollution Control Board
Kalpataru Point, 2nd Floor, Sion Circle,
Opp. Cine Planet, Sion (East),
Mumbai - 400 022.
Tel. 24010437 / 24020781.
Website : www.mpcb.gov.in

Vilas Javdekar Eco Homes

306, Siddharth Towers, Sangam Press Road, Kothrud, Pune 411 038 INDIA

+91 20 6764 8000 www.javdekars.com
admin@javdekars.com

Date: 01.01.2024

To,
Ministry of Environment and Forest & Climate Change
Regional Office (WCZ), Ground Floor,
East Wing, New Secretariat Building, Civil Line,
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Subject : Post EC Compliance Report for Period of **July 2023 to December 2023** for residential & commercial project at S. No.13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot- 1C, Village Balewadi, Tal. Haveli, Dist. Pune, Maharashtra by M/s Vilas Javdekar Eco Homes.

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In accordance to your requirement please find enclosed herewith following documents for post EC for the subject project for your kind reference:

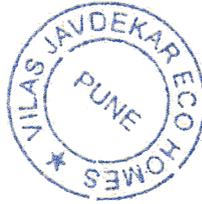
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for Kotabee
Authorized Signatory



For, M/s Vilas Javdekar Eco Homes

CC to:

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2. The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 3rd& 4th floor, Opp. Cine Planet, Sion Circle, Mumbai- 400022, India

Vilas Javdekar Eco Homes

306, Siddharth Towers, Sangam Press Road, Kothrud, Pune 411 038 INDIA

+91 20 6764 8000 www.javdekars.com

admin@javdekars.com

SIX MONTHLY COMPLIANCE REPORT

OF

**PROPOSED RESIDENTIAL & COMMERCIAL
PROJECT**

AT

**SURVEY NO. 13, HISSA NO. 3, 4, 5, 6, 7, 8/1, 8/2, 9,
10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot-
1C, VILLAGE BALEWADI, TAL. HAVELI,
DISTRICT PUNE, MAHARASHTRA.**

DEVELOPED BY

**M/s. VILAS JAVDEKAR ECO
HOMES**

FOR

JULY 2023 TO DECEMBER 2023

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Sections	Particulars
Section 1	Purpose of the Report
Section 2	Project Details
Section 3	Present Site Conditions
Section 4	Post Environment Clearance Compliance Report
Section 5	Monitoring and Analysis

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Annexure 1	Compliance Report
Annexure 2	Environment Clearance Letter
Annexure 3	Monitoring Reports
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Annexure 6	Advertisement Copy
Annexure 7	Copy of Consent to Establish
Annexure 8	CGWA NoC

Six Monthly Compliance Report of Residential Project by M/s Vilas Javdekar Eco Homes

Section 1: Purpose of the Report

As per the 'Sub Para (i) of 'Para 10' of EIA Notification 2006 Sr. No. IV under General EC condition mentioned on page no. 10 in Environmental Clearance (EC) letter (EC23B038MH126128) dated 23rd February 2023 (Annexure 2), it is mandatory to submit six monthly compliance report to show the status & compliance of all the conditions mentioned in EC letter, along with monitoring of various environmental parameters. Therefore, based on specific and general conditions mentioned in EC letter detail compliance report is prepared.

Section 2: Project Details

M/s. Vilas Javdekar Eco Homes, is constructing Proposed Residential & commercial project at Survey No.13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot- 1C, Village Balewadi, Tal. Haveli, Dist. Pune, Maharashtra. The project is designed as a self-sufficient establishment wherein infrastructure facilities such as water supply, power supply and communication facilities are proposed. Further the project proponent has made provision for waste collection and disposal, rain water harvesting and sewage treatment to ensure that project is environment friendly. The project proponent also proposes arrangement for safety maintenance and security of residents. The main features of the project are as follows.

Sr. No.	Particulars	Details	
1	Total Plot Area (As per EC)	7126.39 Sq.m	
2	Net Plot Area	7126.39 Sq.m	
3	Proposed FSI area	35240.44 Sq.m	
4	Proposed non- FSI area	18242.27 Sq.m	
5	Proposed TBUA	53482.71 Sq.m	
5	Building Configuration	Buildings	Number of floors
		Tower 1	B + Gr.P. + Po. + 33 F
		Tower 2	B + Gr.P. + Po. + 33 F
		Commercial + inclusive housing Blg	B + Gr.P. + Po. +1 F
6	Total Water Requirement	148 m ³ /day	
7	Fresh Water Requirement	92 m ³ /day	
8	Recycled Water Requirement (For Flushing & Recycled water)	Flushing 48 m ³ /day Landscape 8 m ³ /day	
9	Sewage Generation	131 KLD	
10	No. & Capacity of STP	1 no. of STP having capacity of 140 KLD of MBBR Technology	
11	Solid Waste Generation	Non-Biodegradable Waste: 235 kg/day Bio-degradable Waste: 313 kg/day STP Sludge: 28 kg/day	
12s	Energy Demand	During Construction Phase (Demand Load) :150	

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		KW During Operation phase DG set: 100 KVA During Operation phase (Connected load): 1600 KW During Operation phase (Demand load) :1360 KW Transformer: 2 Nos. of 630 KVA + 1 No. x 315 KVA DG set : Operation ; 2 Nos. of 750 KVA & 1 Nos. of 100 KVA
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Section 3: Present Site Conditions

Sr. No.	Name of Buildings	Current Status
1	Tower 1	Under Construction
2	Tower 2	Under Construction
3	Commercial + inclusive housing Blg.	Proposed

Section 4: Post Environment Clearance Compliance Report

The proposal has been considered by SEIAA in its 256th (Day-5) meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

Sr. No.	EC Conditions	Compliance Status
Specific Conditions		
SEAC Conditions		
I.	PP to provide UV filter in water treatment plant	Condition is noted. Undertaking for the same was presented in 256 th SEIAA meeting dated 25.01.2023.
II.	PP to submit the Tree cutting NoC	Acknowledgement of Tree cutting NOC application was presented in 256 th SEIAA meeting dated 25.01.2023
III.	PP to abide by all conditions of the fire NoC	Condition is noted. Undertaking for the same was presented in 256 th SEIAA meeting dated 25.01.2023.
IV.	PP to provide minimum 30% of total parking arrangement with electric charging facility by providing charging points at suitable places.	We shall provide 30% of total parking with electric charging facility in AC/DC combination.

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	PP to ensure that this should be provided in AC/DC combination	
V.	PP to ensure that, the water proposed to use for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction	We ensure that, we will not use drinking water for construction phase. We shall use recycled water or tanker non potable water for proposed construction. Undertaking for the same was presented in 256 th SEIAA meeting dated 25.01.2023.
SEIAA Conditions		
I	PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.	Condition is noted and agreed.
II.	PP to achieve at least 5% of total energy requirement from solar/other renewable sources.	Condition is noted and shall be complied with.
III.	PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF & CC vide F.No.22-34/2018-IA.III dt. 04.01.2019	We will comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF & CC vide F.No.22-34/2018-IA.III dt. 04.01.2019.
IV.	SEIAA after deliberation decided to grant EC for - FSI – 35,240.44 m ² , Non FSI- 18,242.27 m ² , Total BUA- 53482.71 m ² . (Plan approval No. Zone-3/5646, dated- 26.12.2022)	Condition is noted & agreed
General Conditions		
A) Construction Phase:		
I.	The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.	During construction phase, the solid waste is segregated and recyclable material is handed over to authorized vendor. Inert material will be used for site leveling. The same will be adopted in proposed construction.
II.	Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary	All construction waste will be collected and segregated properly at site and most of it will be reused for construction activity.

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	precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.	
III.	Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.	Used oil generated at site will be disposed through MPCB authorized vendors.
IV.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.	Drinking water facility and mobile toilets are provided for labors on site.
V.	Arrangement shall be made that waste water and storm water do not get mixed.	Separate drainage and storm water system / network will be provided to ensure wastewater and storm water do not get mixed.
VI.	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices	Noted & will be complied
VII.	The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.	Condition is noted.
VIII.	Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project	We have obtained permission to withdraw ground water from CGWA. Attached as Annexure 8 .
IX.	Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.	Condition is noted and shall be complied with.
X.	The Energy Conservation Building code shall be strictly adhered to.	We will adhere to Energy Conservation Building code.
XI.	All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.	Yes, we are storing excavated topsoil on site. Same shall be used for horticulture / landscape development within the project site.

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XII.	Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	Construction debris will be used for base preparation of the road and for site leveling.
XIII.	Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.	Soil testing was done, according to reports all the parameters are within limit and Monitoring reports are attached as Annexure 3 . The practice shall be continued throughout the construction phase to ensure that there is no threat to ground water.
XIV.	PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.	Condition is noted & agreed.
XV.	The diesel generator sets to be used during construction phase should be low Sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.	We will use low Sulphur diesel type DG (as per availability) during construction phase, and it will conform to Environment (Protection) rules prescribed for Air and Noise emission standards.
XVI.	Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.	Construction vehicles will be checked for PUC certificate before entry.
XVII	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.	Care is taken to maintain the noise level within limits at site. Construction activities are limited to daytime only. Noise shields provided for heavy construction equipment's. PPE is provided to labors.
XVIII.	Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment	DG set shall be of enclosed type. Stack will be provided as per MPCB norms.

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	(Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.	
XIX.	Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.	Dedicated site engineer and supervisory staff is appointed to take care of the monitoring and overall implementation.
B) Operation phase:-		
I.	a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.	We are ready to follow the following practices on site. a) The solid waste generated shall be properly collected and segregated. b) Wet waste will be treated by organic waste converter and compost will be utilized in the existing premises for gardening. c) Dry/inert waste shall dispose of to the approved sites for land filling after recovering recyclable material.
II.	E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.	An agreement with SWACH is made for disposal of E- waste and copy of same is attached as an Annexure 4.
III.	a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100% treatment to sewage/Liquid waste and explore the possibility to recycle at least 50% of water, Local authority should	Sewage Treatment plant will be installed at site for treatment of sewage. The treated sewage will used for flushing & gardening purpose. Discharge of unused treated effluent confirm to the norms of MPCB.

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	ensure this.	
IV.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.	Yes we will ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.
V.	The occupancy certificate shall be issued by the local planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.	Condition is noted and we will comply the same.
VI.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Condition is noted, all parking will be internalized and no public space shall be utilized.
VII.	PP to provide adequate electric charging points for electric vehicles (EVs).	We are proposing 30% of total Parking on electrical charging facility.
VIII.	Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agricultural Dept.	We will develop green belt as per Local planning authority as they have set up a garden department to ensure compliance guidelines.
IX.	A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.	Environment Management cell is prepared for implementation of the environmental safeguards.
X.	Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise break-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.	Separate funds have been allocated for implementation of environmental protection measures/EMP, copy of same is attached as Annexure 5 .

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XI.	The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra pollution control board and may also be seen at website at http:// parivesh.nic.in	Advertisement was published in Marathi and English Newspaper. The copy of same is attached as Annexure 6.
XII.	Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard and soft copies to the MPCB and this department, on 1st June and 1st December of each calendar year.	We will submit half yearly compliance report time to time.
XIII.	A copy of the clearance letter shall be sent by proponent to the concerned Municipal corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	Condition noted and shall be complied.
XIV.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional office of MoEF, the respective zonal office of CPCB and the SPCB. The criteria pollutant levels namely, SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	DG sets are provided for power back up for construction phase. DG set is provided with silencer and acoustic enclosures. Stack provided as per MPCB norms.
C) General EC Conditions:-		
I.	PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.	We will strictly abide by the conditions stipulated by SEAC & SEIAA.
II.	If applicable consent for Establishment shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a	Consent for Establishment' is obtained from Maharashtra Pollution Control Board, a copy of the same is

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	copy shall be submitted to the Environment department before start of any construction work at the site.	attached as an Annexure 7 .
III.	Under the provisions of Environment (protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.	Condition is noted and agreed. We have obtained Environmental Clearance before starting construction for our Project, copy of EC attached as Annexure 2 .
IV.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal office of CPCB and the SPCB.	We will submit six monthly report along with necessary documents.
V.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned state pollution control Board as prescribed under the Environment (protection) Rules, 1986, as amended subsequently shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional offices of MoEF by e-mail.	We will submit Form – V for every financial year.
VI.	No further expansion or modifications, other than mentioned in the EIA notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.	Condition is noted & agreed.
VII.	This environmental clearance is issued subject to obtaining NOC from forestry & wild life angle including clearance does not necessarily	Condition is noted & agreed.

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	implies that forestry & wild life as if applicable & wild life clearance granted to the project which will be considered separately on merit.	
4.	The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.	Condition is noted & agreed.
5	The Environmental Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.	Condition is noted & agreed.
6	In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.	Condition is noted & agreed.
7	Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.	Condition is noted & agreed.
8	The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act. 1974, the Air (Prevention and Control of Pollution) Act. 1981. The Environment (Protection) Act. 1986 and rules there under. Hazardous Wastes (Management and Handling) Rules. 1989 and its amendments, the public liability Insurance Act, 1991 and its amendments.	Condition is noted & agreed.
9	Any appeal against this environmental clearance shall lie with the National Green Tribunal	Condition is noted.

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	(western zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite council Hall, Pune, if preferred, within 30 days as prescribed, within 30 days as prescribed under section 16 of the National Green Tribunal, Act, 2010.	
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Section 5: Monitoring and Analysis

Monitoring of Air quality, Water quality, Soil quality, Noise level at construction site. Monitoring was done and samples were collected as per standard norms. All samples were analyzed in NABL accredited laboratory. The details of sampling parameters were given in following table.

Sr. No.	Environmental Components	Monitoring Parameters
1	Air	PM10, PM2.5, SO2, NO2, O3, Pb, CO, NH3, C6H6, Benzo (a) Pyrene – Particulate Phase only, As, Ni
2	Water	Colour, Odour, Turbidity, pH, TDS, Total Alkalinity, Total Hardness, Ca, Mg, Cl-, SO4, NO3, Fe, Mn, F, Pb, Cu, Zn, Cr6+, As, B, Residual Chlorine, Al, Cd, Se, Hg, Pesticides, Mineral Oil
3	Noise	Leq
4	Soil	pH, Electrical Conductivity, Total Nitrogen as N, Phosphate as P, Potassium as K, Exchangeable Calcium as Ca, Exchangeable Magnesium as Mg, Exchangeable Sodium as Na, Organic Matter, Texture

Monitoring results are attached as **Annexure 3** which indicates that parameters of all environmental components are within standard limit and there is no pollution at site.

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Maharashtra)

To,

The Authorized Signatory
VILAS JAVDEKAR ECO HOMES
306, Siddharth Tower, Sangam press road, Kothrud, Pune -411038

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIS/279478/2022 dated 22 Jun 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B038MH126128
2. File No.	SIA/MH/MIS/279478/2022
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	8(a) Building and Construction projects
6. Name of Project	Residential & Commercial Project
7. Name of Company/Organization	VILAS JAVDEKAR ECO HOMES
8. Location of Project	Maharashtra
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 23/02/2023

(e-signed)
Pravin C. Darade, I.A.S.
Member Secretary
SEIAA - (Maharashtra)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/279478/2022
Environment & Climate
Change Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 400032.

To
M/s. Vilas Javdekar Eco Homes,
Survey No. 13, Hissa No. 3, 4, 5, 6, 7,
8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2,
14, 15, 16, 17, 18, 19, Plot - 1C,
village Balewadi, Taluka Haveli,
District Pune.

Subject : Environmental Clearance for Proposed Residential & Commercial Project at Survey No. 13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot - 1C, village Balewadi, Taluka Haveli, District Pune by M/s. Vilas Javdekar Eco Homes

Reference : Application no. SIA/MH/MIS/279478/2022

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 151st meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 256th (Day-5) meeting of State Level Environment Impact Assessment Authority (SEIAA).

2. Brief Information of the project submitted by you is as below:-

1	Proposal number	SIA/MH/MIS/279478/2022	
2	Name of Project	Proposed Residential & Commercial Project by M/s. Vilas Javdekar Eco Homes	
3	Project category	8(a), B2	
4	Type of Institution	Private	
5	Project Proponent	Name	Mr. Sarvesh Vilas Javdekar
		Regd. Office address	306, Siddharth Towers, Sangam Press Road, Pune, Maharashtra-411038
		Contact number	020-67648000
		e-mail	sarvesh.javdekar@javdekars.com
6	Consultant	Sneha Hi Tech Products	
7	Applied for	Proposed Building Construction Project	
8	Details of previous EC	NA	
9	Location of the project	Survey No. 13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot - 1C, village Balewadi, Taluka Haveli, District Pune	
10	Latitude and Longitude	18°34'16.91"N 73°47'03.03"E	
11	Total Plot Area (m2)	7126.39	

12	Deductions (m2)	0				
13	Net Plot area (m2)	7126.39				
14	Proposed FSI area (m2)	35240.44				
15	Proposed non-FSI area (m2)	18242.27				
16	Proposed TBUA (m2)	53482.71				
17	TBUA (m2) approved by Planning Authority till date	In Process				
18	Ground coverage (m2) & %	2767 m2				
19	Total Project Cost (Rs.)	Rs.127.12 Cr.				
20	CER as per MoEF & CC circular	NA, OM vide no.22-65/2017-IA.III OM dt. 30.09.20 & OM vide no. 22-65/2017-IA-III dated 25.02.2021				
21	Details of Building Configuration: <Please use following legends: Floor = F, Parking = P, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh, Mezzanine= Mezz					
	Previous EC / Existing Building			Proposed Configuration		
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
	NA	NA	NA	Tower 1	B+ Gr.P. + Po. +33 F	115.65
				Tower 2	B+ Gr.P. + Po. +33 F	115.65
			Commercial + Inclusive housing Blg.	B+ Gr.P.+ Po.+1 F	12.60	
22	Total number of tenements	136 nos. (Residential) and Commercial Area+ Amenities – 1425.34 Sq. m.				
	Total number of Population	940 Residential + 312 Commercial Total: 1252 nos.				
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)		
		Fresh Water	92	Fresh Water	92	
		Flushing	48	Flushing	48	
		Landscape	8	Landscape	0	
		Total	148	Total	140	
	Waste water Generation	131	Waste water generation	131		
24	Water Storage Capacity for Firefighting / UGT	Fire water UG tank: 200 cu.m. Domestic water tank: 110 cu.m. Flushing water tank: 68 cu.m.				
25	Source of water	PMC + Recycled water				
26	Rainwater Harvesting (RWH)	Level of the Ground water table:	Pre-Monsoon: 9-12 m BGL Post Monsoon: 6-8 m BGL			
		Size and no of RWH tank(s) and Quantity:	NA			

		Quantity and size of recharge pits:	No. recharge pits: 3 Pits Size: 2.0 x 2.0 x 2.0 m	
27	Sewage and Wastewater	Sewage generation	131 KLD	
		STP technology:	MBBR	
		Capacity of STP	140 KLD	
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste:	10 kg/day	The maximum construction waste will be used within the site for leveling purposes and base course preparation of internal approach roads.
		Wet waste:	15 kg/day	
		Construction waste	--	
29	Solid Waste Management during Operation Phase	Type	Quantity (kg/day)	Treatment / disposal
		Dry waste:	235 kg/day	Handed over to authorize recycler for further handling & disposal purpose.
		Wet waste:	313 kg/day	Wet waste will be treated in onsite organic waste converter machine.
		Hazardous waste:	NA	NA
		Biomedical waste	NA	NA
		E-Waste	4 kg/day	Handed over to authorize vendor
		STP Sludge (dry)	28 kg/day	Will be used as manure
		30	Green Belt Development	Total RG area:
Existing trees on plot	21 nos.			
Number of trees to be cut	15 nos.			
Number of trees to be retained	6 nos.			
Number of trees to be transplanted	0			
Number of trees to be planted including compensatory trees	136 nos.			
31	Power requirement:	Source of power supply:	MSEDCL	
		During Construction Phase (Demand Load):	150 KW	
		During construction phase DG set	100 KVA	
		During Operation phase (Connected load):	1600 KW	
		During Operation phase (Demand load):	1360 KW	

		Transformer:	2 nos. of 630 KVA + 1 No 315KVA		
		DG set:	Operation: 2 nos. of 750 KVA 1 no. of 100 KVA		
		Fuel used:	HSD		
32	Details of Energy saving	Solar Water Heating Systems Solar lights for common amenities like Street lighting & Garden lighting. CFL & LED lighting in the common areas, landscape areas, signage's, Entry gates and boundary compound walls etc. Auto Timer Switches for Street lights, Garden lights, Parking & staircase Lights & Other Common Area Lights Water Level Controllers with Timers for Water Pumps. Total % of saving: 21% & by Solar: 6%			
33	Environmental Management plan budget during Construction phase	Type	Details	Cost (in Lakhs)	
Capital		Site Barricading, Personal Protective Equipment, Site Sanitation- Mobile toilets & Debris Management		30.00	
O & M		1. Water for Dust Suppression		1.50	
		2. Site Sanitation , Disinfection & Safety		2.00	
		3. Environmental Monitoring		1.20	
		4. Health Check up		3.00	
		5. Environment Management Cell		2.50	
6. Total		10.20			
34	Environmental Management plan Budget during Operation phase	Pollution Control & Other Environment Infrastructure	Details	Capital cost (Rs. in Lakh)	O & M cost (Rs. In lakh/year)
Rain Water Harvesting		Construction of Recharge pits	8.00	0.24	
Storm Water		Connection to external drains	-	-	
STP		STP installation & OM	21.80	11.54	
Organic Waste Composting		Installation of OWC machine	13.50	2.80	
Hazardous waste		NA	0	0	
e-waste		Charges of authorized vendors	0	0.15	
Landscape		Plantation of new trees, Shrubs and lawn area	7.23	0.72	
Energy saving		Installation of Energy saving equipment's, solar PV panel, hot water system	22.00	0.75	

		Environment Management Cell	To monitor sustainability of Environmental Infrastructures		7.80
		Environment Monitoring	Noise, air, water, soil, manure monitoring		4.00
		Basement Ventilation	Mechanical Ventilation for basements	115	6.00
		Disaster Management	Cost of disaster preparedness	84.30	15.00
		Biomedical Waste Management	Handling, segregation and management of waste like mask, shields, PPE kits etc.	0	1.20
		Total		271.83	50.20
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area Per Car Parking (m ²)
		4-Wheeler	305	305	12.50
		2-Wheeler	503	503	
36	Details of Court cases/litigations w.r.t. the project and project location if any	NA			

3. Proposal is a new construction project. Proposal has been considered by SEIAA in its 256th (Day-5) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. PP to provide UV filter in water treatment plant.
2. PP to submit the Tree cutting NoC.
3. PP to abide by all conditions of the fire NoC.
4. PP to provide minimum 30% of total parking arrangement with electric charging facility by providing charging points at suitable places. PP to ensure that this should be provided in AC/DC combination.
5. PP to ensure that, the water proposed to use for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

B. SEIAA Conditions-

1. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF & CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
4. SEIAA after deliberation decided to grant EC for – FSI –35240.44 m², Non FSI-18242.27 m², Total BUA-53482.71 m². (Plan approval No.Zone-3/5646, dated-26.12.2022)

General Conditions:**a) Construction Phase :-**

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be

closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.

- XVIII. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XIX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.

- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at parivesh.nic.in
- XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
- II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to

assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

- VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.
6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.
8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, Pune Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Pune.

Signature Not Verified

Digitally signed by Shri Pravin C.
Darade, I.A.S.
Member Secretary

Date: 2/23/2023 5:26:19 PM



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(F. No. - 15018 / 06 / 2016 - CPW)
(ISO 9001, 14001 & 45001 Certified Organisation)

Report No:- GCI/V/Lab/EM-SP/23-24/Nov-00/0357

Date: 30/11/2023

ANALYSIS REPORT

Client details		Sample Details	
Name	M/s.VILAS JAVDEKAR ECO HOMES.	Sample Code	GCI/V/23/VJ/AA1
Address	Survey No.13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot- 1C, Village Balewadi, Tal. Haveli , Dist. Pune, Maharashtra.	Location	Project Site
		Date of Sampling	22/11/2023
Sampling Done By	Mr Mukesh	Date of Sample Received	23/11/2023
Analysis Starts On	23/11/2023	Sampling Instrument	RDS, FPS
Analysis Completion On	29/11/2023	Sampling Method	IS 5182: Part 5: 1975

AMBIENT AIR ANALYSIS RESULTS

Sr. No.	Parameters	Unit	Results	National Ambient Air Quality Standards (NAAQS) amended 2009	Reference Method
1	Particulate Matter (PM ₁₀)	µg/m ³	73.8	100	IS 5182 : Part 23 : 2006
2	Particulate Matter (PM _{2.5})	µg/m ³	43.5	60	NAAQS Guidelines
3	Sulphur dioxide (SO ₂)	µg/m ³	22.8	80	IS 5182 : Part 2 : 2001
4	Oxides of Nitrogen (NO _x)	µg/m ³	30.6	80	IS 5182 : Part 6 : 2006
5	Carbon Monoxide CO	mg/m ³	0.47	2.0	IS 5182 : Part 10 : 1999
6	Ozone as O ₃	µg/m ³	13.8	100	NAAQS Guidelines
7	Lead as Pb	µg/m ³	BDL (<0.1)	1.0	NAAQS Guidelines
8	Nickel as Ni	ng/m ³	BDL (<1)	20	NAAQS Guidelines
9	Arsenic as As	ng/m ³	BDL (<1)	6.0	NAAQS Guidelines
10	Ammonia as NH ₃	µg/m ³	BDL (<5)	400	NAAQS Guidelines
11	Benzene , C ₆ H ₆	µg/m ³	BDL (<0.01)	5.0	IS 5182 (Part 11):2006
12	Benzo (a) Pyrene	ng/m ³	BDL (<0.1)	1.0	Gas Chromatography

BDL =Below Detectable Limit



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Report No:- GCI/V/Lab/EM-SP/23-24/Nov-00/0357

Date: 30/11/2023

ANALYSIS REPORT

Client details		Sample Details	
Name	M/s.VILAS JAVDEKAR ECO HOMES.	Sample Code	GCI/V/23/VJ/AA2
Address	Survey No.13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot- 1C, Village Balewadi, Tal. Haveli, Dist. Pune, Maharashtra.	Location	North of Project site
		Date of Sampling	22/11/2023
Sampling Done By	Mr Mukesh	Date of Sample Received	23/11/2023
Analysis Starts On	23/11/2023	Sampling Instrument	RDS, FPS
Analysis Completion On	29/11/2023	Sampling Method	IS 5182 : Part 5 : 1975

AMBIENT AIR ANALYSIS RESULTS

Sr. No.	Parameters	Unit	Results	National Ambient Air Quality Standards (NAAQS) amended 2009	Reference Method
1	Particulate Matter (PM ₁₀)	µg/m ³	63.6	100	IS 5182 : Part 23 : 2006
2	Particulate Matter (PM _{2.5})	µg/m ³	46.7	60	NAAQS Guidelines
3	Sulphur dioxide (SO ₂)	µg/m ³	25.2	80	IS 5182 : Part 2 : 2001
4	Oxides of Nitrogen (NO _x)	µg/m ³	21.6	80	IS 5182 : Part 6 : 2006
5	Carbon Monoxide CO	mg/m ³	0.52	2.0	IS 5182 : Part 10 : 1999
6	Ozone as O ₃	µg/m ³	19.7	100	NAAQS Guidelines
7	Lead as Pb	µg/m ³	BDL (<0.1)	1.0	NAAQS Guidelines
8	Nickel as Ni	ng/m ³	BDL (<1)	20	NAAQS Guidelines
9	Arsenic as As	ng/m ³	BDL (<1)	6.0	NAAQS Guidelines
10	Ammonia as NH ₃	µg/m ³	BDL (<5)	400	NAAQS Guidelines
11	Benzene, C ₆ H ₆	µg/m ³	BDL (<0.01)	5.0	IS 5182 (Part 11):2006
12	Benzo (a) Pyrene	ng/m ³	BDL (<0.1)	1.0	Gas Chromatography

BDL =Below Detectable Limit



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Report No:- GCI/V/Lab/EM-SP/23-24/Nov-00/0357

Date: 30/11/2023

ANALYSIS REPORT

Client details		Sample Details	
Name	M/s.VILAS JAVDEKAR ECO HOMES.	Sample Code	GCI/V/23/VJ/AA3
Address	Survey No.13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot- 1C, Village Balewadi, Tal. Haveli, Dist. Pune, Maharashtra.	Location	South of Project site
		Date of Sampling	22/11/2023
Sampling Done By	Mr Mukesh	Date of Sample Received	23/11/2023
Analysis Starts On	23/11/2023	Sampling Instrument	RDS, FPS
Analysis Completion On	29/11/2023	Sampling Method	IS 5182 : Part 5 : 1975

AMBIENT AIR ANALYSIS RESULTS

Sr. No.	Parameters	Unit	Results	National Ambient Air Quality Standards (NAAQS) amended 2009	Reference Method
1.	Particulate Matter (PM ₁₀)	µg/m ³	72.1	100	IS 5182 : Part 23 : 2006
2.	Particulate Matter (PM _{2.5})	µg/m ³	60.8	60	NAAQS Guidelines
3.	Sulphur dioxide (SO ₂)	µg/m ³	24.5	80	IS 5182 : Part 2 : 2001
4.	Oxides of Nitrogen (NO _x)	µg/m ³	31.8	80	IS 5182 : Part 6 : 2006
5.	Carbon Monoxide CO	mg/m ³	0.38	2.0	IS 5182 : Part 10 : 1999
6.	Ozone as O ₃	µg/m ³	17.5	100	NAAQS Guidelines
7.	Lead as Pb	µg/m ³	BDL (<0.1)	1.0	NAAQS Guidelines
8.	Nickel as Ni	ng/m ³	BDL (<1)	20	NAAQS Guidelines
9.	Arsenic as As	ng/m ³	BDL (<1)	6.0	NAAQS Guidelines
10.	Ammonia as NH ₃	µg/m ³	BDL (<5)	400	NAAQS Guidelines
11.	Benzene, C ₆ H ₆	µg/m ³	BDL (<0.01)	5.0	IS 5182 (Part 11):2006
12.	Benzo (a) Pyrene	ng/m ³	BDL (<0.1)	1.0	Gas Chromatography

BDL =Below Detectable Limit



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Report No:- GCI/V/Lab/EM-SP/23-24/Nov-00/0357

Date: 30/11/2023

ANALYSIS REPORT

Client Details		Sample Details	
Name	M/s.VILAS JAVDEKAR ECO HOMES.	Sample Code	GCI/V/23/VJ/N1-N3
Address	Survey No.13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot- 1C, Village Balewadi, Tal. Haveli, Dist. Pune, Maharashtra.	Location	As per table
		Quantity	NA
		Date of Measurement	22/11/2023
		Sampling Instrument	Sound Level Meter (HTC/SL-1352)
Measurement Done By	Mr Mukesh	Sampling Method	HTC/SL-1352 Inst. Manual

NOISE MONITORING RESULTS

Sr. No.	Location Name	Units	Day Time		Night Time	
			Results	MPCB Permissible Limit	Results	MPCB Permissible Limit
1.	Project Site	dB (A)	55.6	55	43.2	45
2.	North of Project site	dB (A)	51.4	55	42.5	45
3.	South of Project site	dB (A)	52.6	55	39.7	45

Limits: Central pollution Control Board has prescribed 75dB (A) as an upper limit of noise level during day time and 70 dB (A) during night time for Industrial area.



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Report No:- GCI/V/Lab/EM-SP/23-24/Nov-00/0357

Date: 30/11/2023

ANALYSIS REPORT

Client Details		Sample Details	
Name	M/s.VILAS JAVDEKAR ECO HOMES.	Sample Code	GCI/V/23/VJ/SL1
Address	Survey No.13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot-1C, Village Balewadi, Tal. Haveli, Dist. Pune, Maharashtra.	Location	SOIL - Project Site
		Quantity	2.0 kg
Sampling Done By	Mr Mukesh	Date of Sampling	22/11/2023
Analysis Starts on	23/11/2023		
Analysis Completion On	29/11/2023	Sample Received Date	23/11/2023

SOIL ANALYSIS RESULTS

Sr. No.	Parameter	Unit	Results	Test Procedure
1	pH (1:5 Soil Suspension)	-	7.5	IS 2720 (Part 26):1987
2	Electrical Conductivity (1:5 Soil Suspension)	mS/cm	0.79	EPA Method 9045
3	Total Nitrogen as N	mg/kg	66.7	Kjeldahl Method
4	Phosphate as P	mg/kg	78.3	Olsen Method
5	Potassium as K	mg/kg	234	EPA 3050 B
6	Exchangeable Calcium as Ca	meq/100g	27.6	EPA 3050 B
7	Exchangeable Magnesium as Mg	meq/100g	33.4	EPA3050 B
8	Exchangeable Sodium as Na	meq/100g	0.90	EPA3050 B
9	Organic Matter	%	1.74	Walkey and Black Method
10	Texture	-	Clay Loam	Robinson Pipette Method

BDL =Below Detectable Limit

DL =Detectable Limit



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Report No:- GCI/V/Lab/EM-SP/23-24/Nov-00/0357

Date: 30/11/2023

ANALYSIS REPORT

Client Details		Sample Details	
Name	M/s.VILAS JAVDEKAR ECO HOMES.	Sample Code	GCI/V/23/VJ/DW1
Address	Survey No.13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot- 1C, Village Balewadi, Tal. Haveli, Dist. Pune, Maharashtra.	Location	Municipal Water at Project Site
		Quantity	2000 ml
Sampling Done By	Mr Mukesh	Date of Sampling	22/11/2023
Analysis Starts on	23/11/2023	Sampling Method	APHA 1060
Analysis Completion On	29/11/2023	Sample Received Date	23/11/2023

DRINKING WATER ANALYSIS RESULTS

Sr. No.	Parameter	Unit	Results	Permissible Limit as per IS 10500-2012	Reference Method
1	Colour	Hazen	Nil	5	APHA 22nd EDITION
2	Odour	-	No Odour	Unobjectionable	APHA 22nd EDITION
3	Taste	-	Agreeable	Agreeable	APHA 22nd EDITION
4	Turbidity	NTU	BDL(<0.5)	1	IS : 3025 Part 10-1984 (Reaff: 2002)
5	pH at 25 °C	-	6.7	6.5-8.5	IS : 3025 Part 11- 1983 (Reaff:2002)
6	Total Dissolved Solids	mg/l	234	500	IS : 3025 Part 16-1984 (Reaff:2003)
7	Total Alkalinity as CaCO3	mg/l	132	200	IS : 3025 Part 23- 986(Reaff:2003)
8	Total Hardness as CaCO3	mg/l	98	200	IS : 3025 Part 21-2009
9	Calcium as Ca	mg/l	104	75	IS : 3025 Part 40-1991 (Reaff:2003)
10	Magnesium as Mg	mg/l	76	30	APHA 22nd EDITION-3500 Mg-B
11	Chloride as Cl-	mg/l	28	250	IS : 3025 Part 32-1988 (Reaff:2003)
12	Sulphate as SO4	mg/l	13.6	200	APHA 22nd EDN-4500- SO42- E
13	Nitrate as NO3	mg/l	12.7	45	APHA 22nd EDN -4500- NO3- B
14	Iron as Fe	mg/l	0.17	0.30	IS : 3025 Part 53-2003
15	Manganese as Mn	mg/l	BDL (<0.02)	0.10	APHA 22nd EDN -3500-Mn D
16	Fluoride as F	mg/l	0.82	1.00	APHA 22nd EDN -4500-F B&D
17	Lead as Pb	mg/l	BDL (<0.03)	0.05	IS:3025 Part 47 (Reaff:2003)
18	Copper as Cu	mg/l	BDL (<0.03)	0.05	IS:3025 Part 42 (Reaff:2003)
19	Zinc as Zn	mg/l	0.73	5.00	IS:3025 Part:49 (Reaff:2003)
20	Hexavalent Chromium as Cr ⁶⁺	mg/l	BDL (<0.03)	0.05	IS:3025 Part:37 (Reaff:2003)
21	Residual Free Chlorine as Cl ₂	mg/l	BDL (<0.10)	0.20	APHA 22nd EDN -4500-Cl B
22	Cadium as Cd	mg/l	BDL (<0.03)	0.003	IS:3025 Part 48(Reaff:2003)
23	Aluminium	mg/l	BDL (<0.03)	0.03	IS:3025 Part:55 (Reaff:2003)

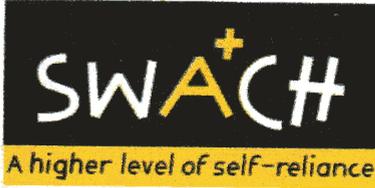
BDL =Below Detectable Limit



Authorized Signatory

CORP. OFFICE & : Green Empire (Anupushpam), Above AXIS Bank, Nr. Yash Complex, Gotri Main Road, Vadodara - 390 021 (Gujarat), INDIA.
R & D Tel.: +91 - 265 - 2371269 Cell: +91 93285 83835 Email: info@greencircleinc.com Website: www.greencircleinc.com

: ALSO AT :
NEW DELHI GOA PUNE BENGALURU U.K. HYDERABAD KOLKATA DHARWAD MUMBAI PORT BLAIR
: OVERSEAS :
AUSTRALIA OMAN KUWAIT AFRICA VIETNAM BANGLADESH MYANMAR SRI LANKA UAE



Date: 1st Aug 2022

To,
M/s. Vilas Javdekar Eco Homes(PAH)
306, Siddharth Towers, Sangam Press Road, Pune, Maharashtra-411038

Sub:- Facilitating Solid Waste Management at your Commercial/Residential **Proposed residential and commercial project at Survey** situated at Survey No. 13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot - 1C, village Balewadi, Taluka Haveli, District Pune.

Dear Sir,

With reference to above subject we intend to facilitate the management of solid waste at your proposed project.

SWaCH Seva Sahakari Sanstha Maryadit, Pune (SWaCH) is India's first wholly-owned cooperative of self-employed waste pickers or waste collectors and other urban poor. It is an autonomous enterprise that ensures provision of front-end waste management services to the citizens of Pune through self-employed informal waste-pickers.

We will facilitate the collection of segregated dry waste (recyclables & non-recyclables: **235Kg/Day, E Waste—1460Kg/Year**) from your registered project **Proposed residential and commercial project at Survey** situated at Survey No. 13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot - 1C, village Balewadi, Taluka Haveli, District Pune through waste-picker members of SWaCH after completion of project.

Further, you have also confirmed that you have acquired the necessary equipment and infrastructure (**OWC: 313Kg/Day**) for management of wet waste at source. If necessary, we can assist in facilitating in-situ wet waste processing using existing infrastructure and equipment through waste-pickers within the premises of your registered project through such affiliates and subject to such terms and conditions as may be applicable. We ensure collection of E-waste from the site at a cost mutually decided All commercial terms must be negotiated with waste-pickers prior to commencement of work.

Assuring you the best of our services.

Thanking You,

For SWaCH Pune Seva Sahakari Sanstha Ltd

Authorized Signatory

1st Aug 2022

SWaCH Pune Seva Sahakari Sanstha Maryadit is an autonomous cooperative enterprise of waste pickers authorised by Pune Municipal Corporation to provide door-step waste collection service across entire pune city.

3rd Floor, Old Tilak Rd Ward Office, Above SBI Bank (Tilak Rd Branch), Pune-411042

(Reg No-PNA(1)GNL/O/1321/07-08)

Helpline - 9765 999 500, E mail: swachcoop@gmail.com, Website: www.swachcoop.com

Environmental Management plan budget during construction phase

Type	Details	Cost
Capital	Site Barricading Personal protective Equipment, site Sanitation-mobile toilet & Debris Management	30.00
O & M	1. Water for dust Suppression	1.50
	2. site sanitation, Disinfection & safety	2.00
	3. Environmental Monitoring	1.20
	4. Health check up	3.00
	5. Environmental Management cell	2.50
	6. Total	10.20

Environmental Management plan budget during operation phase

Component	Detail	Capital cost (Rs)	O & M (Rs Lakhs/Y)
Rain water Harvesting	Construction of recharge pits	8.00	0.24
Storm water	Construction of external Drains	-	-
Sewage Treatment Planta	STP Installation & OM	21.80	11.54
Organic waste composting	Installation of OWC machine	13.50	2.80
Hazardous Waste	NA	0	0
e-waste	Charges of authorized vendors	0	0.15
Landscape	Plantation of new trees, shrubs and lawn area	7.23	0.72
Energy saving	Installation of Energy saving equipment's, solar PV panel, hot water system	22.00	0.75
Environmental Management cell	To monitor sustainability of Environmental Infrastructures	-	7.80
Environmental monitoring	Noise, air, water, soil, manure monitoring	-	4.00
Basement ventilation	Mechanical Ventilation for basement	115	6.00
Disaster Management	Cost of disaster preparedness	84.30	15.00
Biomedical waste Management	Handling, segregation and management of waste like mask, shields, PPE, kits etc	0	1.20
Total		271.83	50.20

२४ मार्च २०२३



कामगार मंत्रालयाशी संबंधित असल्याचा दावा करणाऱ्या <http://srbc.in.net> या वेबसाइटवर ऑनलाइन अर्जातून सुरु असून बेरोजगारी यात दण्यत येत आहे. असे सांगण्यात येत आहे.



ही खोटी बातमी सोशल मीडियावरील तुमच्या हॅडलवर प्रतिक्रियेसह व #TimesVerified या हॅशटॅगसह शेअर करा किंवा सध्याच्या अन्य खोटी बातम्या शेअर करण्यासाठी www.timesverified.org येथे लॉग इन करा. यातील चांगल्या प्रतिक्रिया 'महाराष्ट्र टाइम्स' व वेबसाइटवर दर आठवड्यास प्रसिद्ध करण्यात येतील.

कुठल्याही बातमीबाबत, माहितीबाबत शंका बोटल्यास ९८९९८८८८८९ या 'टाइम्स कॅरिफाईड' च्या मोबाइल क्रमांकावर कॉलसओप करा.

रुग्णवाहिका प्रदान

पुणे : धनकवडी येथील श्री सद्गुरू योगीराज शंकर महाराज समाधी ट्रस्टला 'ग्रीव्हटी ग्रुप' तर्फे कार्डिअक रुग्णवाहिका प्रदान करण्यात आली. पोलिस आयुक्त रितेशकुमार यांच्या हस्ते रुग्णवाहिकेचे लोकार्पण करण्यात आले. या वेळी ग्रुपचे मिहीर कुलकर्णी उपस्थित होते.

मध्य रेल्वे

पुणे विभाग
ई-निविदा सूचना

अ.क्र. १ ई-निविदा क्र. पीए-एनएम-एस-२०२३-०३ कामाचे नाव: पुणे विभागाच्या सातारा-मिडज-कोल्हापूर विभागासाठी जुम्मा सिग्नलिंग मीअर्सचे (सिग्नल, इटरलॉकिंग, पॉइंट आणि ट्रॅक) पुनर्वसन. कामाची अंदाजे किंमत: रु. ४५,९२,२३६.९६. अपलोड केल्याची तारीख: २९.०३.२०२३. अ.क्र. २ ई-निविदा क्र. पीए-एनएम-एस-२०२३-०४ कामाचे नाव: एफएस/सीएस/सीएमएससी/टीडब्ल्यूएस/डब्ल्यूसीएमएससी मशीन टोटीआर सारखे विविध जमिनीव्यक्ती कामाच्या संबंधात सिग्नलिंग काम. कामाची अंदाजे किंमत: रु. ६७,६८,०८३.९६. अपलोड केल्याची तारीख: २९.०३.२०२३. अ.क्र. ३ ई-निविदा क्र. पीए-एनएम-एस-२०२३-०५ कामाचे नाव: पुणे विभागातील केव्हाल क्रासिंग गेट्सच्या १२ नं. वर स्वयंचालित फायर डिटेक्शन आणि अलार्म सिस्टमची तरतूद. कामाची अंदाजे किंमत: रु. ५४,२९,०९८.९६. अपलोड केल्याची तारीख: २९.०३.२०२३. तसेच, हे प्रमाणित केले जाते की

अनुयायांवर गुन्हा

माध्यम प्रतिनिधीचाही समावेश; आश्रमातील घोषण

म. टा. प्रतिनिधी, पुणे

ओशो आश्रमाच्या प्रवेशद्वारावर बेकायदा जमाव गोळा करून आश्रमाच्या व्यवस्थापनाविरुद्ध घोषणाबाजी; तसेच आश्रमात प्रवेश करण्याच्या प्रयत्न केल्याप्रकरणी १०० ते १२० अनुयायांच्या विरुद्ध कोरेगाव पार्क पोलिस ठाण्यात गुन्हा दाखल करण्यात आला आहे.

ओशो आश्रमाच्या व्यवस्थापनामार्फत धनेशकुमार रामकुमार जोशी तथा स्वामी ध्यानेश भारती (वय ६५, रा. कोरेगाव पार्क) यांनी कोरेगाव पार्क पोलिस ठाण्यात फिर्याद दिली आहे. या फिर्यादीनुसार प्रमोद त्रिपाठी तथा प्रेम पारस, सुनील मिरपुरी तथा स्वामी चैतन्य कीर्ती, गोपाल दत्त भारती तथा स्वामी गोपाल भारती, राजेश वाधवा तथा स्वामी धन्या अनुग्रह, किशोर लाभशंकर रावल तथा स्वामी प्रेम अनवी, जगदीश शर्मा तथा स्वामी अमन विस्मय, आरी राजदान तथा कुनिका

शिक्षणासाठी अमेरिकेत; आंदोलनासाठी पुण्यात

शिक्षणासाठी अमेरिकेत गेलेला वरुण विनीत रावल (वय २७, रा. भिलाई, छत्तीसगड) आंदोलनात सहभाग होण्यासाठी पुण्यात आला आहे. ओशो आश्रमाच्या परिसरात घोषणाबाजी करून धक्काबुक्की केल्याप्रकरणी त्याच्याविरुद्ध गुन्हा दाखल करण्यात आला आहे. याबाबत पोलिस नाईक गोकुळ परदेशी यांनी कोरेगाव पार्क पोलिस ठाण्यात फिर्याद दिली आहे.

ओशो आश्रमात दोन गटांत वाद



पोलिस कर्मचारी परदेशी, उपनिरीक्षक संभाजी नाईक, राणेश कस्पटे ओशो आश्रम येथे बंदोबस्तावर होते. त्या वेळी रावलने 'ओशो', 'ओशो' अशी घोषणाबाजी करून ट्रस्टचे व्यवस्थापक धनेशकुमार जोशी यांच्याशी वाद घातला. रावलने पोलिसांशी वाद घालून धक्काबुक्की केली, असे पोलिस नाईक परदेशी यांनी फिर्यादीत म्हटले आहे. पोलिसांनी लाठीमार केल्याने रावल जखमी झाला आहे. सहायक पोलिस निरीक्षक दत्तत्रय लिगाडे तपास करित आहेत.

भट्टी; तसेच न्यू इंडिया मीडिया न्यूजचे प्रतिनिधी वैभवकुमार पाठक यांच्यासह १०० ते १२० जणांच्या विरुद्ध गुन्हा दाखल करण्यात आला आहे.

ओशो आश्रमाचे व्यवस्थापन आणि शिष्यांच्या एका गटात वाद सुरू आहेत. ओशो तथा रजनीश यांच्या अनुयायांकडून मंगळवारी 'संबोधी

दिना'चे आयोजन करण्यात आले होते. त्या वेळी काही अनुयायांना प्रवेशद्वारापाशी रोखण्यात आले. पोलिसांनी मध्यस्थी केल्यानंतर अनुयायांना प्रवेश देण्यात आला. बुधवारी अनुयायांना प्रवेश नाकारण्यात आला. त्याचा निषेध म्हणून अनुयायी ओशो आश्रम परिसरातील प्रवेशद्वारासमोर

पोलिसांच्या घरी विश्रांतवाडीत चोरी

पुणे : शहरातील नागरिकांबरोबरच पोलिसांचीही घरे असुरक्षित असल्याचे वाढत्या चोरीच्या घटनांवरून दिसत आहे. विश्रांतवाडी पोलिस वसाहतीत शिरून चोरट्याने दोन पोलिसांची घरे फोडली.

या प्रकरणी गजानन चव्हाण यांनी येरवडा पोलिस ठाण्यात फिर्याद दिली आहे. त्यानुसार पोलिसांनी २० वर्षांच्या चोरट्यावर गुन्हा दाखल केला आहे. फिर्यादी

चव्हाण पोलिस कर्मचारी आहेत. ते मूळ गावी जालना येथे गेले होते. चोरट्याने त्यांच्या घराचे कुलूप तोडून आत प्रवेश केला. घरातील २७ हजार रुपयांचे दोन तोळ्यांचे सोन्याचे दागिने चोरून नेले. याशिवाय स्वामी राठोड या आणखी एका पोलिस कर्मचाऱ्याच्या घराचे कुलूप तोडून चांदीचे पैजण आणि रोख रक्कम असा १५ हजार ८०० रुपयांचा ऐवज चोरून नेला.

शहरात उ

अभ्यासिका अन् हस्तलिखितांच्या दालनाचा समावेश

म. टा. प्रतिनिधी, पुणे

भांडारकर प्राच्यविद्या संशोधन संस्थेच्या आवारात संस्कृत भाषेचे संवर्धन आणि संशोधनासाठी 'संस्कृत संशोधन भवन' उभारण्यात येणार आहे. त्यामधे हस्तलिखितांचे दालन, अभ्यासिव आणि ग्रंथालयासह संशोधकांसाठी निवासी खोल्यांचा भवनात समावेश आहे. या भवनामुळे संस्कृत भाषे संशोधन करणाऱ्या अभ्यासकांसाठी अद्ययावत केंद्र उपलब्ध होणार आहे.

भांडारकर संस्थेच्या आवारात १६ हजार चौरस फूट क्षेत्रफळ हे दुमजली भवन उभारणार आहे. आवारातील इमारतींच्या रचनेत साजेसे या भवनाचे बांधकाम वे

जाहीर मूचना

आम्ही, मे. विलास जावडेकर इको होम्स याद्वारे सर्वसामान्य जनतेच्या निदर्शनास आणून देत आहोत की, पर्यावरण विभाग, महाराष्ट्र सरकार यांनी आमच्या येथील सर्व क्र. १३ हिस्सा क्र. ३, ४, ५, ६, ७, ८/१, ८/२, ९, १०, ११, १२, १३/१, १३/२, १४, १५, १६, १७, १८, १९, प्लॉट-१ क. गाव बालेवाडी, तालुका हवेली, जिल्हा पुणे, महाराष्ट्र येथील इमारत बांधकाम प्रकल्पाला दिनांक २३ फेब्रुवारी २०२३ रोजी पत्र क्रमांक EC23B038MH126128 अन्वये पर्यावरणीय मान्यता दिली आहे. सदर पत्राची प्रत महाराष्ट्र प्रदूषण नियंत्रण मंडळाकडे उपलब्ध आहे तसेच महाराष्ट्र सरकारच्या पर्यावरण विभागाच्या <http://parivash.nic.in> या संकेतस्थळावर उपलब्ध आहे.

मे. विलास जावडेकर इको होम्स

पिंपरी चिंचवड महानगरपालिका पिंपरी-४९१०९८

भूमि आणि जिदगी विभाग

documents on the web-site," it ad-

modified documents is currently ongoing, he said.

novations, the parent en-

Sebi has given a deadline of March 31 to AIBI and its members to execute the Adhaar redaction.

Queries sent to the market regulator did not elicit a response till the time of going to press.

Over 230 DRHPs were filed with Sebi in the period between November 2018 and January 2022, with a similar number of RHPs and prospectus being filed by each company for their respective IPO, as per details available on Sebi website. Several dozen more such offer documents were filed by companies for rights issues. A DRHP is the first draft of the offer document filed with Sebi for approval, and RHP is filed at the time of launching the public offer and the prospectus is filed by the company after successful completion of offer.

WEST BENGAL STATE ELECTRICITY CORPORATION LIMITED
 (a Company incorporated under the Companies Act, 1956)
 (a Subsidiary of West Bengal Enterprises Corporation Limited)
 1, Block-DJ, Sector-II, Bidhannagar, Kolkata-700 091
 Tel: 033-235313474 • web: www.wbsetcl.in

Date: 24.03.2023

Public Notice
 e-Tender for procurement of Porcelain Disc
 Bid documents by registering themselves on the
 website (http://etender.wb.nic.in). Bid documents can
 be downloaded from the website (http://etender.wb.nic.in)
 and bids shall be submitted (online) up to 12:00
 hours on 27/03/2023. For details visit
 www.wbsetcl.in for details. CA-T6260(3)/2023

State Bank Of India
 CULTURE DEVELOPMENT BRANCH, SATARA,
 TAL. & DIST. SATARA

(U/s 13(4) SARFAESI ACT 2002)

Chief Manager of State Bank of India, Regional
 Development Branch, Satara, Tal. & Dist. Satara
 in exercise of powers conferred under Sec. 13
 of the said Act and the Rules made thereunder
 (Enforcement) Rules, 2002 issued demand
 notices to repay the amount mentioned in the
 notices and cost within 60 days from the date of
 issue of the said notices. In view of the fact that
 the undersigned Bank has taken symbolic
 possession of the property mentioned below in exercise of powers conferred on it
 under the said rules on following date written
 in the said notices, the public in general is hereby cautioned not to deal
 with the property mentioned below will be subject to
 the provisions of the said Act and the Rules made thereunder
 and other expenses thereon.

(Name of the borrowers/guarantors)
 Mr. Dhanawade Mr. Anil Bhiku Dhanawade Both
 at Satara- 415012 Also Both R/at- Flat No. 4-C, 1 st
 floor, Godoli, Tal. & Dist. Satara.

As on 21/03/2023 + Interest + expenses

Immovable property: All that part and parcel of
 measuring 34.57 Sq. Mtrs. (Super Built-up) i.e.
 building known as "Profit Point", constructed on
 Old S. No. 22/1+2/23/5A and 5B/1 situated at
 Godoli is bounded as under:- On or towards East:- By
 Godoli Space and Road, On or towards West:- By Flat

09/2022
 Date: 21/03/2023

of India, Regional Business Office Satara, for
 Development Branch, Satara, Tal. & Dist. Satara

KERALA WATER AUTHORITY e-Tender Notice
Tender No : 109 & 110/22-23/SE/PHC/PKD
 Jal Jeevan Mission -1. Design, construction, commissioning, and maintenance of 3 LL and 7 LL
 OHSR in Koduvayur GP with approach roads, supplying, commissioning, and maintenance of
 clear water pumping main to OHSRs, distribution networks in Koduvayur GP with FHTCs (4408
 Nos) supply and erection of clear water pump set, road restoration works. 2. Design,
 Construction, commissioning, and maintenance of 4.50 mid WTP, supply and laying distribution
 networks in Pudukottam GP with FHTCs (2054 Nos), supply and erection of raw water and
 clear water pump sets, road restoration works. EMD : Rs. 500000 each. Tender fee : Rs. 16540
 each. Last Date for submitting Tender : 17-04-2023 03:00:pm. Phone : 04912544927.
 Website : www.kwa.kerala.gov.in & www.etenders.kerala.gov.in

KWA-JB-GL-6-1925-2022-23 Sd/- Superintending Engineer, PH Circle ,Palakkad

KERALA WATER AUTHORITY e-Tender Notice
Tender No : 121/2022-23/ KWA/ PHC/TVLA(lid-3884/2023)
 JJM -3rd SLSSC - CWSS to Pallickal Panchayath-Laying distribution
 system & providing 4991 FHTCs in Zone-3 including road restoration
 works. EMD : Rs.500000. Tender fee : Rs. 19518. Last Date for
 submitting Tender : 12-04-2023, 02:00:pm. Phone : 04692600162.
 Website : www.kwa.kerala.gov.in & www.etenders.kerala.gov.in

Sd/- Superintending Engineer,
 PH Circle , Pathanamthitta

KWA-JB-GL-6-1930-2022-23

PUBLIC NOTICE

We, M/s. Vilas Javdekar Eco Homes hereby bring to the kind notice
 of general Public that, Environment Department, Government of
 Maharashtra has accorded Environmental Clearance for our
 Residential & Commercial project located at Survey no.13, Hissa No.
 3,4,5,6,7,8/1,8/2,9,10,11,12,13B/1,13B/2,14,15,16,17,18,19, Plot-
 1C, village Balewadi, Taluka Haveli, District Pune Maharashtra vide
 letter dated 23/02/2023 bearing EC identification no.
 EC23B038MH126128. The copies of the clearance letter are
 available with Maharashtra Pollution Control Board and may also be
 seen on the Website of the Department of Environment, Government
 of Maharashtra at <http://parivesh.nic.in/>

M/s. Vilas Javdekar Eco Homes

PUBLIC NOTICE

TAKE NOTICE THAT, MR. MOHAMMED IQBAL MOHAMMED KHALIL SHAIKH, is the owner and holder of All that piece and parcel of (Split level) Flat bearing No.07, on III level/upper floor (upper level) comprising of living, dining, kitchen and toilet and lower level comprising of two bedrooms and toilet and appurtenant garden total built-up area of living spaces being 1000 sq. ft. i.e. 85.10 sq. mtrs. Approx. and area of garden being 461.25 sq. ft. i.e. 42.85 sq. mtrs. approx in building B of the complex known as "Siddarth Castle Co-Operative Housing Society Ltd.", situated at, land bearing P. No.181, out of S. Nos. 604/1+605+608, CTS No. 3351, Munjeri/Bibvewadi, Lulla Nagar, Pune, within the jurisdiction of the Registration District of Pune, Sub. Registrar, Haveli and limits of the Pune Municipal Corporation, alongwith five fully paid up shares of the face value of Rs.50/- each bearing Nos.071 to 075 both inclusive in respect whereof the said society has issued its Share Certificate bearing No.015, together with the membership right in the said society and benefit of all the other rights and other benefits. The said owner has agreed to sell, assign and convey to my client MR. HAMIDUDDIN K. SHAIKH, the aforesaid Flat free from all encumbrances.

The said owner has represented to my client/s that the aforesaid Flat absolutely belongs to him and is free from all encumbrances and he has right, title and interest to sell and convey the same to my client.

Any person having any claim or right in respect of the aforesaid Flat by way of inheritance, share, sale, mortgage, lease, lien, license, gift, possession or encumbrance howsoever or otherwise is hereby required to intimate to the undersigned within 10 days from the date of publication of this notice of his such claim, if any, with all supporting documents failing which the transaction shall be completed without reference to such claim and the claims, if any, of such person shall be treated as waived and not binding on my client.

Pune, Date : 23/03/2023.

Ramkrishna R. Zoye, Advocate
 Residence & Correspondence:
 VAKRATUND, Plot No.3, Lane No. A13,
 Ashtavinayak Society, Gurudwara Colony,
 Lohegaon, Pune 411047.
 Phone:- 9011027151



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000144762/CE/2212002219

Date: 28/12/2022

To,

"Residential & Commercial Project by M/s.
 Vilas Javdekar Eco Homes (PAH), S No. 13,
 H No. 3 4 5 6 7 8/1, 8/2, 9, 10, 11, 12,
 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot -
 1C,
 Balewadi, Tal Haveli, Dist Pune



Sub: Consent to Establish for Residential & commercial construction project under Red Category

- Ref:
1. Application submitted by SRO, Pune-I
 2. Meeting of 21st Consent Committee Meeting of 2022-23 held on 26.11.2022

Your application NO. MPCB-CONSENT-0000144762

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The consent to Establish is granted for period upto commissioning of the project or five years whichever is earlier**
2. **The capital investment of the project is Rs.127.12 Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Establish is valid for construction project named as "Residential & Commercial Project by M/s. Vilas Javdekar Eco Homes (PAH), S No. 13, H No. 3 4 5 6 7 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot - 1C, Balewadi, Tal Haveli, Dist Pune on Total Plot Area of 7126.39 SqMtrs for proposed total construction BUA of 53482.71 SqMtrs including utilities and services**
4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	131	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set 750 kVA	01	As per Schedule -II
S-2	DG Set 100 kVA	100	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio degradable waste	235 Kg/Day	OWC and Composting/Biogas Digester with composting	As Manure
2	Non Bio degradable waste	313 Kg/Day	Segregation	To Local Body
3	STP sludge	28 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	8	Ltr/M	Reprocessing	To Authoried Reprocessor

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
11. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
12. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
13. The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.
14. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
15. PP shall obtain Environmental Clearance from competent authority for the proposed activity. PP shall not take effective steps towards construction without obtaining Environmental Clearance.

16. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E .

. This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: **Dr. Y.B.Sontakhe**
Joint Director (WPC)
For and on behalf of,
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2022-12-28 18:40:01 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	254240.00	TXN2207003231	28/07/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to provide Sewage Treatment Plant of designed capacity 140 CMD with MBBR technology for the treatment of 131 CMD of sewage.
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH ₄ N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	140.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-750 kVA	Acoustic Enclosure	5.00	HSD 40 Ltr/Hr	1	SO ₂	19.2 Kg/Day
S-2	DG Set-100 kVA	Acoustic Enclosure	3.00	HSD 30 Ltr/Hr	1	SO ₂	14.4 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E	Rs 10 Lakhs	15 Days	Compliance of Consent Conditions	upto commissioning of the project	upto commissioning of the project

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**Conditions during construction phase**

A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

This certificate is digitally & electronically signed.





भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s. Vilas Javdekar Eco Homes (13 Balewadi)		
Project Address:	Plot No. 13, Hissa No. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13b/1, 13b/2, 14, 15, 16, 17, 18, 1, Village – Balewadi, Tal-haveli, Dist- Pune		
Town:	Pune (m Corp.)	Block:	Pune City
District:	Pune	State:	Maharashtra
Pin Code:			
Communication Address:	306, Siddharth Tower,, Sangam Press Road, Kotharud, Pune City, Pune, Maharashtra - 411038		
Address of CGWB Regional Office :	Central Ground Water Board Central Region, N.s. Building, Civil Lines, Nagpur, Maharashtra - 440001		

1. NOC No.:	CGWA/NOC/INF/ORIG/2022/16381											
2. Application No.:	21-4/8603/MH/INF/2022	3. Category:	Safe									
4. Project Status:	New Project	(GWRE 2020)										
5. NOC Type:	New	7. Valid up to:	20/09/2027									
6. Valid from:	21/09/2022											
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
m ³ /day	m ³ /year	m ³ /day	m ³ /year									
10.00	3650.00											
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:0						Total Proposed No.:1					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	0	0	0	0	0	1	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):				3650.00								

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

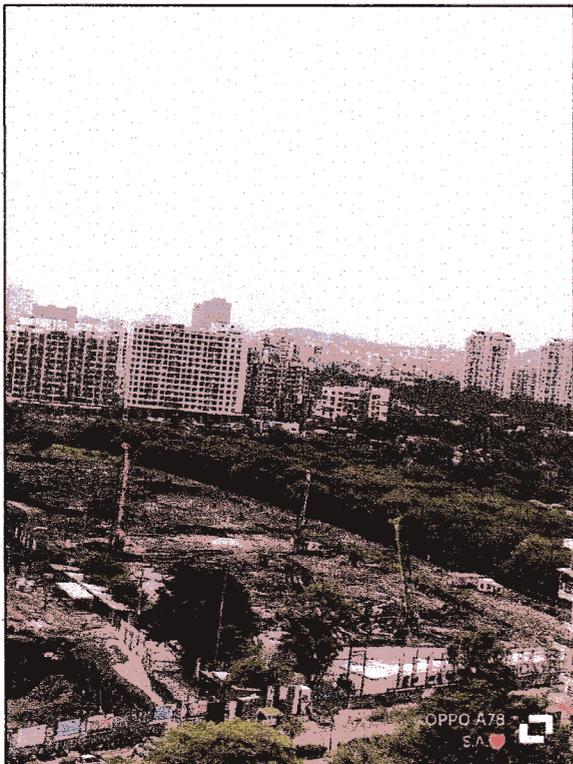
- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

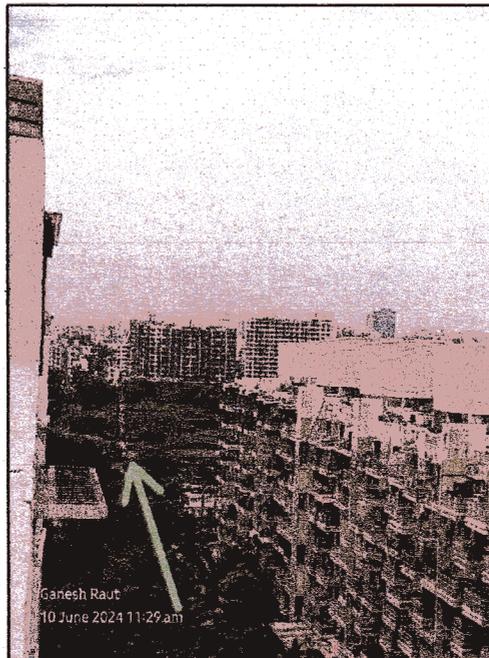
- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

ANNEXURE - R 6
OTHER PROJECTS WORK IN VICINITY



Piling work



Concrete Placer Boom

Colour Coded Zonal MAP issued by Airport Authority



 **P8 ZONE**

Latitude: 18°34'16.9"N
Longitude: 73°47'02.7"E